(ii) One Hundred and Nineteenth Report, regarding Appropriation Accounts (De ence Services), 1967-68 and Audit Report (Defence Services),

REFERENCE TO REPORT PUBLISHED IN THE NAV BHARAT TIMES RE ATROCITIES COMMIT-TED ON HARIJANS

श्री गनेकी लाज चौधरी (उत्तर प्रदेश) : उपसभापित मादय, मैं आपकी आज्ञा से दो बडी महत्वपूर्ण बटनाओं की तरफ सदन का ध्यान दिलाना चाहता हुं। इन घटनाओं का विवरण 25 अंल के नव भारत टाइम्स के प्रथम पष्ठ पर प्रकाशित हुआ है। एक घटना का संबंध तो मारे माननीय होम मिनिस्टर माहब के प्रान्त ने संबंधित है।

विपक्ष के नेता (श्री श्यामनन्दन मिश्र): सदन में इस समय कं ई भी मिनिस्टर मौजूद नही है।

SHRI K. J. CHAVDA (Gujarat): Sir, there is o Minister in the House.

MR. DEP JTY CHAIRMAN: One hon. Ministe is sitting there.

SHRI K. S. CHAVDA: Just now he has come, Sir.

श्री गनेशी वाल चौधरी: श्रीमन्, एक घटना तो हम र माननीय होम मिनिस्टर के खुद के प्रान्त से संबधित है। वह घटना इस प्रकार से है। एक हरिजन युवती जिसका नाम भीमती चंदर बाई था, जब वह शौच करने बारही थी, ते कुछ व्यक्तियां ने युवती को पकड़ लिया और उस पर मिट्टी का तेल छिड्क कर िन्दा जला दिया। इस तरह की वठना माननी। मती जी के खुद के प्रान्त में हुई है।

दूसरी घटन जिसकी तरफ मै इस आदर-णीय सदन क ध्यान दिलाना चाहता हूं, वह देहरादून से सांध रखती है। यह हरिजन य्वती 113 दिन से मामाजिक न्याय के लिए भूख हड़ताल कर रही है। तो मैं मंत्री जी से

यह चाहता हूं कि हिण्जिनों के ऊपर जो इस तरह के अत्याचार किये जा रहे है, उनके वारे में सारे तथ्यों की जानकारी प्राप्त करने के बाद इस हाउम मे एक त्रक्तव्य दें। यह बात मैं आपके द्वारा माननीय मही जी से कहना चाहता हूं।

Development, Internal

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House adjourned for lunch at thirty-six minutes past one of the clock.

The House reassembled after lunch at half past two of the clock; THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

DISCUSSION ON THE WORKING OF THE MINISTRY OF INDUS-TRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): Mr. Krishan Kant, you will initiate the debate.

SHRI KRISHAN KANT (Haryana): Mr. Vice-Chairman, Sir, with your permission I beg to raise a discussion on the working of the Ministry of Industrial Development, Internal Trade and Company Affairs. Sir, I am very glad that the Rajya Sabha has started this new convention. This new practice this year will enable us to discuss tour Ministries. I hope next year the number will increase and slowly we will discuss the working of all the Ministries because that is very important for the Rajya Sabha because we represent the States and we should discuss the pattern of the working of the Ministries.

Mr. Vice-Chairman, Sir, I am sorry the Minister of Industrial Development, Internal Trade and Company Affairs, has not found it possible to be present at 2,30.

SHRI A. G. KULKARNI (Maharashtra): He will come.

SHRI KRISHAN KANT: But he should be here when the debate is starting. I think he has not done justice to the Rajya Sabha. He should have been here at 2.30.

[Shri Krishan Kant]

Mr. Vice-Chairman, Sir, I would like to start by congratulating the Ministry for the good work they have done because the industrial production has gone up by $7\frac{1}{2}$ per cent. last vear. Not only that, it we exclude textile. rise in industrial production comes to 10 per cent, which is a very good augury after the days of recession have shown general growth in the economy as well as recovery from recession.

I would also congratulate the Minister for successfully piloting some of the measures which deal with the basic character of the regulation and development of the industrial sector. First of all. I would like to congratulate the Minister for having abolished the managing agency system. Secondly, I would also like to congratulate him for bringing a Bill and getting it passed for banning of company donations to political parties. Not only that, the Bill for Monopolies and Trade Practices has gone through both the House and I hope something will be done to implement it. Not only that, the Patents Bill has also gone through the Select Committee, and I think the Government having deserves congratulations for done something in this matter. will not fully congratulate the Ministry until the present Bill gets through both the Houses of Parliament.

Above all, I would congratulate the Government, because they deserve for the report of the Industrial Licensing Policy Enquiry Committee which is a monumental work in the history of enquiries because for the first time in a big wav it exposes the functioning of the monopoly capitalism in conspiracy with the politicians and administration and opens the eyes of the people how the whole things works in a vicious circle and lets us know what we should do in the matter so that this vicious circle is broken at the earliest possible time.

May I also congratulate the hon. Minister for appointing...

SHRI K. S. CHAVDA (Guiarat): How many more congratulations?

SHRI KRISHAN KANT: Thev have done a lot.

SHRI A. G KULKARNI: You have vet to see. It is coming one after the other. These are only his opening remarks.

SHRI KRISHAN KANT: I am also somewhat happy that they have shown some awareness about the malfunctioning of the public sector to which, hope, they will give more consideration. But I would not like to confine myself to mutual praise but will now come to my parliamentary duty of really giving my suggestions and criticising some of the activities of the Ministry.

De elopment, Internal

Trade and Company Affairs

First of all, I should like to refer to know from the Government why the the Monopolies Commission. May appointed up till now? Why is it delayed? What hampers the issuance of notification? Why I am afraid is big monopolist capitalist that the system. . .

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Sir. The point of order is that I find in the House one who should be regarded as a stranger. I mean Mr. Bhanu Prakash Singh, Deputy Minister in the Ministry Industrial Development, Internal Trade and Company Affairs. I believe he wants to represent the Government. His recent *statements make it quite clear that he is defying the Government openly which is contrary to all accepted principles of collective responsibility to Parliament. Mr. Bhanu Prakash Singh wants to criticise or attack the policy with regard to prive purses. Before doing so he should have resigned. Instead of that he is attacking all of us. the Government and the Members of his Party whom he calls 'Young Turks' and he would like them to be expelled from the party.

VICE-CHAIRMAN AKBAR ALI KHAN): What is your point of order?

BHUPESH GUPTA: Since SHRI when has it become the practice...

DAHYABHAI V. PATEL. (Gujarat) · Since the most disunited party in West Bengal, the United Front, started the practice.

SHRI BHUPESH GUPTA: Do not follow bad examples. Do not give him protection. Let him fight out his own case.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN) : You are going through an important debate.

SHRI BHUPFSH GUPTA: I am raising a Constitutional point.

THE VICI-CHAIRMAN (SHRI AKBAR ALI (HAN): That is not a point of order.

SHRI BHUPESH GUPTA: His presence itself is a constitutional point. So this is a Constitutional point of order. Mr. Bianu Prakash Singh is not a Member o this House.

THE VICY-CHAIRMAN (SHRI AKBAR ALI KHAN): But he can enter this Hou e as a Minister.

SHRI BHUI ESH GUPTA: I agree, we entertain a Minister as a member of the Council of Ministers subject to the convention and principles of collective responsibility of the Council of Ministers to the House. Normally he should have been expelled from the Council of Ministers or should have resigned.

SHRI R. C. PARTHASARATHY (Tamil Nadu): You ask the Prime Minister to do that. If she has the courage let he do that.

SHRI BHI PESH GUPTA: Mr. Parthasarathy s quite right. I am asking her. Just because he sits on these Benches, it is not for the Prime Minister alone The Prime Minister is to function within the four corners responsibility of the collective of Council of Ministers to the House. Our Constitution 1 ys down a system parliamentary democracy in which the Council of Ministers, and the Prime Minister particularly, are responsible to both Houses of Parliament. Every Minister, who is in the Council of Ministers, must go with he majority of the House, and when a riember of the Council of Ministers defi s the Government and the majority of the House in certain matters, he ce ises, for all practical purposes, to be a member of the Council of M nisters.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Not legally, not Constituti nally.

SHRI BH JPESH GUPTA: It is surprising the e is mutual party accommodation. A though he is a Member of the Council (Ministers, Mr. Bhanu Prakash Single is mobilising people inside the Congress Party, making public statements in order to stall the Privy Purse Abolition Bill which is going through the Lok Sabha.

DR. BHAI MAHAVIR (Delhi): There is nothing wrong.

SHRI BHUPESH GUPTA: In any case we are not going to listen to any delivered by Mr. Bhanu Prakash Singh. Secondly, his presence here on the Treasury Benches is a violent insult to all the norms and concepts of parliamentary democracy the principles of collective responsibility. Therefore, I say that we are not going to listen to any speech in case Mr. Bhanu Prakash Singh continues sitting in this House. Secondly, his presence here on the Treasury Benches is insult to all norms and concepts parliamentary democracy and principles of collective responsibility. He is continuing in the Council of Ministers in his capacity as a Deputy Minister blackmail this Government by mobilising people against the abolition of the Privy purses and against any moves to bring forward that Bill. I am sure, whatever may be our differences over the abolition of the Privy purses, my friend would not encourage a member of the Council of Ministers openly defying and saying something contrary to the declared policies of the Government. I have never heard such a person ever continuing in the British Cabinet. In England a single word or even a syllable of utterance which goes against the accepted policies of the Government, leads to the immediate resignation or expulsion of that man from the Cabinet ...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right, please sit down.

SHRI BHUPESH GUPTA: What is your ruling?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): My ruling is that you are giving undue importance to a very insignificant point.

SHRI BHUPESH GUPTA: Your ruling is I am giving undue importance to an unimportant man...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Exactly.

SHRI BHUPESH GUPTA: Therefore, Mr. Bhanu Prakash Singh is an unimportant man.

SHRI CHITTA BASU: Mr. Vice-Chairman, your comment is very significant. He says Mr. Bhanu Prakash Singh is an insignificant man. So,...

(SHRI VICE-CHAIRMAN AKBAR ALI KHAN): Please down. No more now.

SHRI BHUPESH GUPTA: It is a shameful thing that this Government tolerate Mr. Bhanu Prakash Singh in the Council of Ministers because it wants people while the support of all big Mr. Bhanu Prakash Singh is openly sabotaging the will of Parliament pressed through a Resolution of Mr. Bhanu Prakash Singh is sitting on the Treasury Benches knowing well that this House passed a Resolution asking for the abolition of Privy purses. Against that Resolution Mr. Bhanu Prakash Singh has declared an open war. Are we to tolerate him on the Treasury Benches today? I should like to know this ...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard you. Please sit down. Let us proceed with the business before the House.

SHRI DAHYABHAI V. PATEL: He has not heard of the modern trend of freedom of conscience. Mr. Bhupesh Gupta should be enlightened of the modern trend, the modern thinking on the freedom of conscience.

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): All right, Mr. Krishan Kant, you continue and do not follow Mr. Bhupesh Gupta's interruptions.

(Interruptions)

SHRI SALIL KUMAR GANGULY (West Bengal): Sir, I am on a point of order, may be, an insignificant point of order. The Minister there is chewing betels inside the House. Might I be permitted to smoke here? After hearing Mr. Bhupesh Gupta shouting for such a long time I feel inclined to smoke. If it is not against the Parliamentary Rules I request to be permitted to permitted to smoke here. The Minister there is chewing betels.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): No, no. Please sit down.

SHRI KRISHAN KANT: Sir, what Mr. Bhupesh Gupta has said may be relevant in one respect. Let us ignore it. We should ignore the small Deputy Minister in the Ministry of Industrial

Development when he comes here that capacity. As far as the political things go, Mr. Bhupesh Gupta should know that the Congress Party in Parliament and the Congress Party in Madhya Pradesh to which State Mr. Bhanu Prakash Singh belongs, have shown no confidence in him...

SHRI BHUPESH GUPTA: And still he is in the Council of Ministers. You are so weak; you are also afraid. Can you not compel the Prime Minister to chuck him out of the Government? Why are you afraid of him? You are afraid of him because he is really not a small man and you are not sitting on the Treasury Benches. You would have been a much better man to there. But the trouble is you are kept away and Mr. Bhanu Prakash Singh with his Privy purse has got forty Members in his pocket making sense of all your declarations.

SHRI KRISHAN KANT: Sir, I will only try to enlighten Mr. Bhupesh Gupta. There are only ten or fifteen Members, not forty...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us back to our business, Kant.

SHRI KRISHAN KANT: Even the Madhya Pradesh Congress has shown a complete lack of confidence in Mr. Bhanu Prakash Singh. So I think by this time Mr. Bhanu Prakash Singh knows his place in the country as well as in the party...

SHRI DAHYABHAI V. PATEL: Yesterday's voting has shown it. What happened in the Lok Sabha yesterday has proved it.

THE VICE-CHAIRMAN AKBAR ALI KHAN): Let us proceed with our business and not waste our time.

SHRI KRISHAN KANT: Only small Deputy Minister he is and let him sit here.

SHRI BHUPESH GUPTA: thing I say. You take this thing very lightly. We are today discussing working of the Ministry of Industrial Development. Surely Mr. Bhanu Prakash Singh claims that he is a member of the Council of Ministers...

(SHRI VICE-CHAIRMAN THE AKBAR ALI KIAN): It is all on | record.

of Ministry of endustrial

SHRI BHUPESH GUPTA: No, no. Mahabharata is a so on record. yana is on record Quran is on record. And so many things are there on record tike this. It is of the record matters. I want 3 know what steps the Prime Minister is going to take. How is it that Mr. Klishan Kant is treating him as a small m in and feeling secure? Mr. Bhanu Prakash I do not think Singh is such a weak person. He is a powerful man. He has got the big Therefore, I say one money with him. The working of the Ministry is important. We are today discussing the working of the Ministry of Industrial Development and here is Mr. Fakhruddin Ali Ahmed heading the Ministry with an open rebel of the Council of Ministers as less Deputy, one Governn ent policies publicly, one who finance; his partymen for breaking the will of Parliament. If such a provocation is given to us all inside the Hous, we are entitled bring it to the notice of the House, more especially when we are discussing the working of hat particular Ministry. Therefore, Mr. Bhanu Prakash Singh's presence here is i constant, standing provocation. I think it will be in the fitness of things if he kindly withdraws from the House and goes to the Princes' Chamber or to he Concord of Princes where he can pursue his intrigues in order to stall the enactment of the Privy Purses Abolition Bill. Therefore, Sir, it is difficult for us ...

SHRI S. S. WARISWAMY (Tamil Nadu): On a point of order, Sir. would like to know what the subject is which we are liscussing. Is it the Industrial Development Ministry or the Princes?

SHRI BHU'ESH GUPTA: No. no...

THE VICE CHAIRMAN (SHRI **AKB**AR 'ALI KHAN): Please sit Mr. Bhupesh Gupta. Mr. Krishan Kant, you please proceed with your spee h.

SHRI KRISHAN KANT: Sir, I was referring to the Monopolies Commis-

BHU PESH GUPTA: Mr. Dharia was insulted by him.

SHRI KRISHAN KANT: Why you insult Mr. Bhanu Prakash Singh now? He and his princely order are fighting their last ditch battle now. Why should we care for him?

SHRI M. M. DHARIA (Maharashtra): Mr. Vice-Chairman, he is too small a man. Why should Mr. Bhupesh Gupta unnecessarily take notice of him?

SHRI BHUPESH GUPTA: He is a small man, but the power behind him That is is rather strong. why Privy Purses Abolition Bill does come. It is not a question of small..ess. Even if he is a small man, he is an Therefore, chuck him out of the Government.

SHRI M. M. DHARIA: While insisting on the implementation of programmes we shall see that such elements are properly crushed. So do not bother about them.

SHRI KRISHAN KANT: They are going to eliminate themselves.

Now, Mr. Vice-Chairman, I was referring to the Monopolies Commission Report. I was saying that the Monopolies Commission has not appointed up till now. What was the difficulty in issuing a notification of its appointment? What I am afraid that the big monopoly capital is trying to subvert the whole thing, the appointment and functioning of this Commis-Even if it is appointed, want to see that it does functioning.

This leads me to think about whole gamut from the very beginning. There is the Planning Commission, there is the Industrial Development Ministry, there is the licensing policy, and so on. What I am afraid is that the role of the Planning Commission has not been very helpful in the development industry in the country. But for the role of the Planning Commission the monopolies might not have grown our country. The report of the Monopolies Inquiry Commission, the Hazari Report, the Industrial Licensing Policy Inquiry Committee Report and data published by the Reserve Bank of India relating to income distribution, all of them show that the Planning Commission and the Ministry have not functioned on the guidelines according to which they were supposed to function.

SHRI DAHYABHAI V. PATEL: Who is the Chairman of the Planning Commission?

SHRI KRISHAN KANT: I am going to say. I am glad you are not there.

SHRI DAHYABHAI V. PATEL: You are very happy with the person there.

SHRI KRISHAN KANT: I am glad Mr. C. C. Desai is putting in you some knowledge. The Planning Commission which is expected to plan for social transformation has been a willing agent of Indian capitalism. That my charge against the Planning Com-The Planning Commission has not played its proper role. Though it was started and presided over Pandit Nehru, it became an enemy of socialism and in the process cheated Nehru. The role it is even now playing, though headed by Dr. Gadgil, is that of an agency of monopoly capitalism in the country. I will tell how the Ministry and the Planning mission are functioning. There is no coordination between the financial institutions and the Ministry of Industry. At the time of licensing, no scheme of finance is asked and the financial institutions go on doling out money and give loans much in excess of what the Ministry might have contemplated or the Planning Commission might have included in the plan document. If we look into the Second and Third Plans, it was provided that the financial Rs. 130 crores institutions will give sector but to the private in practice an amount of more than Rs. 450 crores was given to the private sector and the Minister is on record about this figure and I am saying on his authority that instead of Rs. 130 crores, an amount of Rs. 450 crores private was given to the which means Rs. 320 crores more than stipulated. Is it not a fact when I say that the Government, the Ministry and the financial institutions have worked in building up State capitalism rather than built up a public sector or bring up socialism in this country? On the one side there is affluence of finance for the private sector. On the other side the Ministry is struck with to finance polio when it is asked to What happens? the public sector. You know that the aluminium industry was given to the Birlas because the Government said: "We have not the

finance for aluminium'. Previoulsy aluminium was in the public sector but it was handed over to the Birlas. Fertilizer was not taken up in the public sector because of lack of finance. the same time finance comes for the private sector and it is very strange that all this is happening. Is it the policy of the Government to build up State capitalism with the help of Government money, public money, tax-payers money so that this monopoly capitalism in its turn can dominate the political life of this country. This is the position that I would like the Government of India to know.

Before proceeding further, I mention about the Bureau of May I know why a retired ICS person has been made the Chairman of the Bureau of Costs? Could not anybody else in the country be found out? person who was considered-be he ICS or anybody else-not suitable for the Government at a certain age, with that mind, tired mind and is made the Chairman of the Bureau of Costs. Is it marching towards socia-lism after the Bombay Resolution, after split in the Congress? Mr. Wanchoo the symbol of socialism? I told you how the Planning Commission is functioning as the cell of big business. Here Mr. Wanchoo, retired ICS man, is treated as symbol of socialism. Will the Government of India look into this and see that such people are not appointed?

May I also ask what has happened to the Birla Enquiry Commission? Mr. Sarkar has resigned from that position. Is the Commission going to work or will again the Ministry work under the pressure of the Birlas and this enquiry will never take place? May I know the present position?

In regard to the joint sector, may I know what is happening? How do you spell it out? May I know what you mean by joint sector? The appointment of directors who attend Board meetings now and then has been miserable failure if the past history is to be any guide and if we appoint the Directors now, they will attend meetings off and on. Do you think they will be able to serve the interests of the public exchequer and of the people whose tax money is put in the private sector? Does it not require that there should be wholetime technically qualified directors

who will be responsible for the success of the venture to the extent of Government participation in equity? Our experience has been very bitter and very sad. We know how the LIC been functioning. You know the role of the LIC in the management of companies through participation in equity has been competely against the public interest and it cted as a first class, over-zealous agent of the monopoly capital even in those institutions where the LIC had given money. A example is that of Indian Iron and how the LIC sold sts sixty-two lakhs shares to Goen a. I was sorry that our Deputy Prime Minister at that time, Mr. Morarji Desai, defended the selling of the shares by the LIC and the pur-chase of those hares from the LIC by The entire concept of joint Goenka. sector should be revised; otherwise it may become or a more powerful instrument of the de elepment of State capitalism. I would like the Government to give some d rection in this matter.

SHRI MAH VIR TYAGI (Uttar Pradesh): You are acting as our fifth columnist.

SHRI KRISHAN KANT: I do not know whether you are a fifth columnist or I am. You may be in Cong(O) as our fifth columnist.

past If we trace the history of our development after 1948 and also history of development of our industrial policy, you will see how dramatic it looks. You are going more from mixed economy to socialistic pattern and from socialistic pattern to demo-cratic socialism and from that to pure socialism and (1) the other hand our policies have been completely in reverse gear. Here I have a report from the Reserve Bank of India from which I am quoting. In 1948, the Industrial Policy Resolution envisaged:

"The majo nterest in ownership and effective control would normally be in Indian hands though some provision in pecial cases may made."

That was in 1948. In 1949:

"Foreign enterprise was assured non-discriminatory treatment."

We are moving towards socialism.

T. SHRI N SINGH (Uttar Pradesh): Who made that statement in the House? It was Pandit Nehru himself.

SHRI KRISHAN KANT: It may be but it does not mean that whatever Pandit Nehru said is sacrosanct. Even Gandhiji is not sacrosanct, what about Pandit Nehru? I am reading from the Reserve Bank report:

"Foreign enterprise was assured non-discriminatory treatment on par with domestic enterprise in regard to industrial policy requirements, facilities for the repatriation of profits and capital as well as payment of compensation in event of compulsory acquisition."

"Although as a rule the major ownership and effective control of the undertakings was to be in Indian hands. The Government said that it would not object foreign investor having control of a concern for a limited period. . Foreign expertise was permitted only when Indian expertise was not available."

What happened after 1954 when the Parliament passed a Resolution on the socialistic pattern of society? mid-fifties there was a sizeable increase in technical collaboration arrangements. In the close of fifties, minority foreign capital participation gained acceptance. Foreign enterprise took to equity participation to provide foreign exchange. component for the import of machinery and equipment. Then immediately tax concessions were given to foreign enter-Here are the tax concessions. prises. Socialism is coming! In May 1957 tax concessions to foreign investors was given on salaries. In July 1957 concession on Wealth Tax to foreign In September nationals was given. 1957 concessions on Super-Tax to foreigners were given to attract foreign investment. I do not know whether it was an implementation of socialism. I agree with Mr. T. N. Singh but I am tracing the history and where we ате I do not know who leading to. fooled Mr. Nehru also at that time. At that time the State reserved industries viz., Drugs, Aluminium, Heavy electrical equipment, fertilizers and thetic rubber were thrown open to majority foreign participation. In Aluminium the Birlas were permitted to have collaboration with Kaisers. February, In 1958, for the first time, major

3 P.M. foreign participation was lowed in Ceat Tyre (India) with an Italian firm. This was probably immediately after the Nagpur Congress Session, where we talked of socialism.

[Shri Krishan Kant]

I am just telling you what sor mixed socialism has come in of sort this Two other things happened. country. In 1961 the first thing was that the Indian Investment Centre was set to attract foreign private capital to India. From this Reserve Bank of India report, I am saying. This was for what purpose? "This was to give an impetus to foreign link-ups, through systematic and sustained efforts bring together Indian and foreign entrepreneurs. This is now the socialism was coming! The second thing was the financial institutions like the ICICI. The ICICI, which was launched in 1955, was given additional funds by Government to give them not to the public sector but to the private sector. Also, the NIDC, which was supposed to be spearheading the public sector in new industries, was converted into agency loan-giving for the private sector. An organisation, which was built up in the public sector, was given all the powers and money so that it could give help to the private sector. Now in 1964, perhaps you remember that, after the Bhuvaneswar Congress Session,—where we marched from socialistic pattern to democratic socialism—the fertilizer industry in Schedule B was opened up not only to private sector, but to majority foreign participation also. The fertilizer policy was so modified and they were allowed to come in. And not only that: in 1965 they were given the freedom for price and distribution control and they were controlling its price and distribution. This is how socialism came!

Mr. Vice-Chairman, Sir, it is rather interesting how the new licensing policy had come, and I would like to tell you.

(Time bell rings)

Sir, I should be given at least half an hour, and twenty minutes to every one else.

VICE-CHAIR MAN THF(SHRI AKBAR ALI KHAN The whole period we have got now including the time for the Minister is one hour and twenty-eight minutes.

SHRI KRISHAN KANT: I am the person who initiated the debate, Sir. Will you not count the time taken up by the interruptions made, Sir? Mr. Bhanu Prakash Singh has taken away so much time.

Mr. Vice-Chairman, Sir, it is interesting how the exemption limit in the fertilizer industry has grown up every passage of socialist resolutions, and how the Government has deviated slowly from planning, and how control and direction have been reduced The exemption after 1952 onwards. limit was only Rs. five lakhs. This was under the so-called mixed economy. At that time we were thinking that atter six or seven years of experience of mixed economy more and more of socialist content would be contained in our policies. But what do we find? In February, 1960, the exemption limit was raised from Rs. five lakhs to Rs. ten lakhs—that was the march to democratic socialism. Then after the Bhuvaneswar Session in January, 1964, the exemption limit was further raised from Rs. ten lakhs to Rs. twenty-five Is this the march from democratic socialism to pure socialism of the Bombay type-I refer to the Bombay Congress Session after the one in Delhi. Then, Sir, on 19th February, 1970...

SHRI BANKA BEHARY (Orissa): The Bombay plan was drafted by Tatas, and so is it the Tata Plan?

SHRI KRISHAN KANT: You are talking of history. The Bombay plan before independence. was launched (Interruptions) Now in the days of pure or undiluted socialism, on the February, 1970, we raised the exemption limit from Rs. 25 lakhs to Rs. 1 crore. Mr. Vice-Chairman, Sir by this we have opened up the doors for the misdirection of investment completely. Now, Mr. Vice-Chairman, Sir, what am afraid is that, when the charter of socialism comes. with the trends followed and the presently trends projected to be made in the future, the charter of socialism may contain declaration announcing a raise in exemption limit from Rs. 1 crore Rs. 5 crores, which was perhaps figure—the Minister might confirm given by the socialist Planning Commission Mr. Vice-Chairman, here is a challenge before the Government to prove today, after twenty-two years of independence, when the people in the country are astir, whether and our party are astir whether are sincere in our professions of socialism or not, whether we want our economy to be directed in the proper direction or not, whether we want to control monopoly capital or

whether we want o control the mono-poly licences and other things enjoyed by them or not.

of Ministry & Industrial

And how the monopoly has grown, I will just come analyse. In 1951 the assets of Birlas were Rs. 51.1 crores. In 19:3 their assets were Rs. 112.94 crc es—after the socialistic pattern r solution adopted by Parliament. T en the Monopolies Inquiry Commis io 1 said in 1964 that their assets w re Rs. 792.72 crores. an increase of 21 times nearly in six years. But has the rate of increase grown with the rowth of the socialist professions? In the next two yearsthe first was sir years—in the two years they rose to Rs. 458.24 crores. Now it is about 1000 crores. I need not read he figure about Tatas. (Interruptions) Nr. Vice-Chairman, Sir, here we have to decide—and I would refer to the suggestion given by Mr. Manubhai Sah in Faridabadhere the party nd the Government have to decide v hether we are sincere about having a li ii on monopoly capital or not, thus la and no further, no more licences will be given and other avenues wil be found out and something will b. ione. Now. Sir. again the Government has to make the decision and the Covernment has tell the country and the people, the parties in Pa liament, whether they mean business, waether they are sincere to what they are aying, whether monopoly capital is to be allowed to grow or not to grow and whether foreign collaboration is to be allowed to come Mr. Vicein or not to come Chairman, there are in. very interesting figures and they re in this Reserve Bank Bulletin.

VICE-C TAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish within five ninutes.

SHRI KRISHAN KANT: In the period of mixed economy, 1948 to 1955, only 284 agreements were sanctioned for foreig collaboration. 1956, when the Industrial Policy Resolution was brought, there were 382 collaboration agreements. If you see year by year, in 1357—81 collaboration agreements, in 19 8--103 and in 1961 collaboration agreements. Mr. Vice-Chairman, in 1964, when we passed the resolution on democratic socialism—we did not want other things—then the number of foreign

collaboration agreements was 203. Somehow, when we needed planning most after the two wars with China and Pakistan, planning was given I want to know; is this recess. way how the whole thing has to done? May I know, Sir, from the Government whether they would like to really stop monopoly capitalism from growing? Then may I ask him that all projects with fixed assets of Rs. 2.5 crores and above should be only undertaken in the public sector not given to the private sector at all? The recommendations of the Industrial Licensing Policy Inquiry Committee suggested the conversion of past loans and other forms of financial assistance from public institutions into equity which should be accepted and it should be made applicable projects to all where the fixed investment is Rs. 2.5 crores and above. In respect of the industrial houses, because of growth into monopolies, the Economic Policy Committee of the AICC under Pandit Nehru had said monopoly capital, if its products came to be made in two or more States, such an industry should be in the public sector, not in the private sector. should be done. May I know, Sir, if the Government of India will look into this that industrial houses should encouraged to specialise in one or two industries and not allowed to take up various products.

Now all those things can be possible if you make the public sector as ideal. But, Mr. Vice-Chairman, today I am constrained to say that is the biggest drawback. When we are asking that we want socialism to come, want the public sector to grow, the functioning of our public sector is in a very dismal condition. Mr. Vice-Chairman, Sir, through you I would if he like to ask the hon. Minister knows of the report of Mr. Skatchov, the Russian expert who came here and looked into the working of all those projects which were financed and technically helped by the Russians. Now I say with full authority that the Government of India later on approached him and then his report was changed. Mr. Skatchkov was disgusted with the way the public sector institutions were functioning in this country, those pubinstitutions where sector And that Russians had given help. Report was changed. Was it not better

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[Shri Krishan Kant]

that it should have seen the light of the day so that you can work with greater zeal to make the public sector a success? It is in such half-hearted manner that we approach the public sector.

I referred to Mr. Wanchoo because I cannot understand this, Whenever they want to appoint anybody either a businessman or an ICS as if there are no other experts, no other geniuses in the country who can manage undertakings. Here are some figures to show how the public sector undertakings are headed by Chairman. paper on The figures are given in a the nature of management of industrial companies by Dr. S. K. Goyal. He has given an analysis and he says that the 52 undertakings, 34 per cent the Chairmen are either ICS or ex-ICS officers, 23 per cent IAS; 27 per cent other civil servants, 2 per cent are from defence services; 4 per cent are from big business; 6 per cent are from politicians.

SHRI DAHYABHAI V. PATEL: Even now . . .

SHRI KRISHAN KANT: I am glad you are not there; otherwise you would have made a greater mess,

Other non-officials are 4 per cent. This is how our public sector undertakings are managed. Is this the way we should approach the question of management of our public sector undertakings? Is it public sector or is it bureaucratic sector? The country has the public to know whether sector is to be run as bureaucratic If it is to be run as bureaucratic sector, better hand it over to the private Let us not have these professions of socialism; let us not pass these Vice-Chairman, Resolutions. Mr. sometimes I feel that it is inverted socialism which we are having, shirshasan socialism. We say something head when it is tail; we say something tail when it is head. The whole progress The whole progress of socialism is backward. In Japan a capitalist country there are foreign collaborations and whenever the goes beyond 8 per cent they consider it management control but here the Birlas have 500 crores or 600 crores and we do not do anything. May I know from the hon. Minister whether he will tell us what are the Government's intentions, what are the Government's

policies? Are they sincere and serious about implementing all these things and if so what new departures they are going to make in the country in regard to these matters so that the many hopes that were raised about the new Government may not be disillusioned, may not be frustrated? That is my humble request to the Government through you, Sir.

SHRI MANUBHAI SHAH

rat): Mr. Vice-Chairman, Sir, my task which would have been otherwise difficult has been somewhat rendered very easy because of the previous who initiated the debate on this Report. He started by saying that he would congratulate the Government and the Ministry but if you looked at the contents of his speech nothing could be more denouncing and more condemnatory of the working of this Government. Now, it is not my purpose here today to condemn the Government roundly. I would like to take the House into confidence as far as the statistical compilation of the present state affairs in the country is regarding industrial production in different sectors of our economy. I am only taking the figures from the Ministry's Report lest somebody should say that figures which I will be quoting are not tallying with those which are The basic published in the Report. point that emerges is as against growth of 8 per cent at the compound rate of industrial production over the years from 1960 to 1966—sometimes it was 9 per cent in those years—there was virtually no growth at all in the years 1966 and 1967. Actually it was minus in 1967 furthermore in and 1968 and 1969 what we are reaching is about an average of 6.5 per As a person per annum. who worked both in private industry and as a Minister in the State and the Centre I am shocked to see that the industrial growth instead of rising is continuosly deteriorating in this country for the last few years in spite of the fact that human development in the industrial sector in this country has been mous as compared to any developing country of the world. It was a matter of great privilege that we could establish three steel plants within a period of five or six years and it was the large number of young men, engineers, technicians, managers, administrators and others which made this possible. But if the Government of the day and

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Now we have been witnessing industrial growth which in terms indices stood at 52.4 in 1966 down to 151.4 ir 1967 and 161.1 in 1968 and between January and November 1969 it registered at 170.7. If we see the trend of industrial growth in the last ten to fitteen years, since the time industrial planning began in this country, it is not as if the growth comes from the zir; it is like the growth growth of a tree. It requires human energy, technical skill, administrative

ability and a proper atmosphere and leadership so that the entrepreneurs, both in the private sector and in the public sector, can function in an effec-tive manner. Then only growth takes place. But what is the position in the country during the regime of this Ministry for the last three or years?

The annual average flow of applications for licences was in earlier years 1961 to 1968 of the order of over 2,000 per year. It was 2274 applications in 1965. After the first process of delicensing started in 1961 raising the limit of delicensing, as my friend said, to Rs. 25 lakhs, the number of applications received was 2274 in 1965, but what is happening today? As deterioration took place in the atmosphere in the country for various reasons to which I shall come later, as the leadership in this and other Ministries declined, as the dismemberment of the Commerce and Industry Ministry took place, we find that during the years 1966 to 1969 the average rate of applications or licences received was only 1,100 per year as against the average of 2,000 applications per year in earlier years 1961 to 1965. On an average 2,000 entrepreneurs were coming torward from year to year increase the dimensions and horizons of industrial development but today we have been brought to this state of affairs even though conditions human development and other factors have improved. We had a crop of foodgrains, larger development of technological skills in the country but still we have not been able achieve even the previous growth when really we should have considerably jumped up. We have now half a million engineers, we have acquired greater managerial talents with all this, the number of applications for licences per annum went down from 2,000 to 1100. And the applications sanctioned was a miserable per annum during 1966 to 1969 as against an average of 800 applications per year being approved earlier during The problem 1961 to 1965. arises is, why did this happen? When the leadership was changing everybody was saying, After Nehru what, After Nehru who. We knew that democracy will throw up new leaders and the question 'After Nehru Who' not a matter we should be worried administrative about because we have laid the founda[Shri Manubhai Shah]

tions of democracy in a big way. But After Nehru what has become a classical question now. Now, I have no objection to what Mr. Krishan Kant demosays but does he real se that cracy in this country can be built up only by Joint efforts from all sides? Two things we have accepted, socialism and the development of public sector and the private sector, and the contribution that many of us have made entitles one to say this. Unless and until in the mixed economy that we have, there is a commanding height for the public sector in the economy there is no chance for growth and achievement of socialism There are three in this country. aspects. One is the private sector, with large-scale and small-scale industries. Then, there is the co-operative sector of industries to which Mr. Kulkarni has been wedded and many of us swear by that. Then there is the public sector. I will come to the performance of the public sector later on. what about the investment pattern in the private sector of industries in the last four years? I would compare it for the information of the House.

From the year 1961-62 up to 1966-67, the new capital raised against consent i.e. paid-up capital was much higher, and the actual paid-up in the private sector was on an average Rs. 120 crores per vear between the years 1961-62 to 1966-67. Now, the new atmosphere comes where various types of questions are being raised, to which also I will make a reference later on. In these last three years i.e. 1967-68 to 1969-70 the paid-up capital in the private sector comes Rs. 64 crores per year. Therefore, just when we thought that the enthusiasm of the people should be harnessed. we find delays in decision. Applications were not being attended to in a proper manner and a hundred questions were being raised without giving legitimate support to the entreprenuers to industrialise the country. Every time there were various types of character assassination, various types of allegations and various types of enquiries and committees, to which also I will come during the course of my speech. Capital formation has dried up. The Governor of the Reserve Bank said recently that unless you revive the industrial investment climate in country, both in regard to investment

in the private sector and the public sector, you will have nothing of industrial development in the coming years. Why is scarcity of capital developing? It is because production is not catching up and as the purchasing power of the people in the countryside is going up. scarcity of vanaspati, you find the paper and other consumer goods. There is a terrible scarcity of steel. we should have reached in the public sector, as envisaged in the Third Plan, finished ingot ten million tonnes of steel, per year, we could not reach This even six million tonnes is the performance of the two sectors. investment pattern did not keep with what this country requires to break through the barriers of poverty and to help our people to attain their modest living, decent living. Therefore, I would beseech the House, the various Members to create a healthy and help-In the ful atmosphere and climate. past, I have seen that this August House has backed up various types of proposals both in the public sector and the private sector. It is not only the Minister who runs the Government. is not only the Prime Minister who runs the Government. It is also the function of this House, the function of the public in general to appreciate and support good efforts. Certainly go against those people who have mis-handled money, who have defalcated money, but for the sake of one man or one or few firms, to which some Members take objection, or for the sake of a feeling that monopolies are growing in certain sections we should not whole atmosphere and vitiate the climate of growth. Because the Government did not know its mind, they appointed the Dutt Committee, a classical Committee which produces a report on how the industrial licensing has led to concentration of wealth. Firstly, I submit that industrial licensing never, whatever be the policy of licensing, be a potent instrument for curbing monopolies or concentration of econo-There are mic power in few hands many other measures, **Nationalisation** of industries is one effective instrument which we have adopted from time to Nationalisation of banking another which we have adopted. commanding heights of the public sector the growth of the small industries and medium industries and the regulated growth of the large-scale industry in private hands are some of the measures for curbing this evil and checking concentration of wealth

the hands of few people. Now, if all these things , re balanced, then alone it is possible a check the concentration of wealth under a mixed economy.

I want hon Members to ponder over this matter, vittout any blind faith in a particular cogma. Fither we accept There will be no private communism. property. I ia e no private property and I am no for private property Therefore, I m not against it, it you decide to do a way with private property. you vant socialism in this ií so ialism in the country, bv sense, you will have to stand the defects ar 1 achievements of private sector is a mixed economy. Also we will I we to stand by the managers of the jublic sector with all the handicaps the are experiencing today. You will have to back up good and condemn indithe work is viere the work is bad. vidual cases I have gone through the reports of many Parliamens of this world and having been in association with the Governments o twenty-two years, I have not kno in of any Government handing over to the committee scrutinise the working of the committee Government for the past ten or twenty rears because during this period the Government belonged to the very ing party as t is today. The whole gamut of lice sing was to be examined in order to fild out who benefited by the licensing nd you find a mountain of labour producing the proverbial dead Who are these three great gentlemen? None of them was They economic administrator. had been industrial entrepreneurs. None of them had worked in an indus-Because the names trial sector. known. I do not want to give their names and you have entrusted to them the examination of the entire industrial sector. Suppose there were some wellknown people who had their socialist bias, I do not mind. Select whom you like, but then select people who have some experinence of this type of activity They would have and administr tion. then written chapter and verse about the saga of industrialisation, which India has ach eved in the last two decades since Incapendence. No developing country out of the 77 or 81 countries can claim suc an achievement. India was a pioneer ir industrialisation. We broke through the barrier of technological infancy. B fore 15 years, we did not even make a pin We were only bottlers of compounds. We were filling certain

imported bulk antibiotics, penicillin and vitamins and various other things When I came into the Central Ministry in 1956, the production of industrial machinery in this country was worth Rs. 15 crores and about Rs. 150 crores of assembled goods. Today our production of machinery and ment in the public sector and private sector is worth Rs. 600 crores. This is what we have achieved. What has the Dutt Committee to say except to run down the great achievement? When I Dutt Committee Report the remembered Mahatma Gandhi and what he said about the book-"Nor hern India" written by Miss Mayo on India. Bapu said that this book was presented to him and when he read it he felt that it was a drain inspector's report. Similarly, I would consider the Dutt Committee's Report. . .

Development, Internal

SHRI KRISHAN KANT: What were the terms of reference of the Industrial Licensing Committee? Whatever it was, it was not a monumental work.

MANUBHAI SHAH: SHRI My point is that no Government in its wisdom would appoint such a com-It was within the competence of the Government to change the terms of reference and formulate the terms properly. I am neither defending the appointment of the Committee nor its terms of reference. Ι am questioning the wisdom of the Government, a Government which wants to run the country with stability, which wants to achieve progress, which wants to have socialism leaves to a Committee which condemns them...

SHRI BHUPESH **GUPTA**: Miss Mayo "examined" India's drains, but the Dutt Committee examined drain called monopoly capital.

SHRI MANUBHA! SHAH: Whatever it is, it is a drain inspector's report on the great achievements the industry, both in the private sector and public sector.

CHANDRA SHEKHAR (Uttar Pradesh): Mr. Manubhai Shah, if you go into the Report of the Dutt Committee you will find test cases and how deeply you are involved in these things. I know that. Do condemn the Dutt Committee. Mr. Manubhai Shah, if you want, can bring some of those report

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Mr. Vice-Chairman, on a point of order, it does not behave any hon. Member to refer to the conduct of another hon. Member.

SHRI CHANDRA SHEKHAR: Why not? The hon. Member is condemning three hon. and distinguished members who have signed the Report.

SHRI S. N. MISHRA: If he wants to refer to anything, we also would refer to many other things.

SHRI M. M. DHARIA: You can refer.

SHRI CHANDRA SHEKHAR: Do not threaten us that way. This is not You are treading on the the way. wrong path. You cannot be to run amuk like this. I am You cannot be allowed Minister to be taken in by such threats. If you give me such challenges would bring out these matters before the House. Mr. Vice-Chairman, I say only this. All those three gentlemen who have given this Report are not present in the House and the hon. Member who is mostly responsible for many of the misdeeds in the previous Government is condemning this Report because he is certainly involved in the matter.

SHRI S. N. MISHRA: Why do you allow it? If the Chair is allowing such remarks, then shall we also say all that?

SHRI BHUPESH GUPTA: Why are you wasting time? The Dutt Committee was entrusted with the task of inspecting the drain of the Birlas. corrupt Ministers and officials and having done the inspection they made the report, which will certainly be a monoply capital drain inspectors' report.

SHRI CHANDRA SHEKHAR: It will be in the fitness of things if the hon. Member cares to study the reports submitted by them. The case-study reports were laid on the Table of the House, so that you may know who were the drain inspectors, who were the culprits responsible for draining out all the resources of the country to the foreign nations.

SHRI MANUBHAI SHAH: The hon. Member will have opportunities many times to do this. I had worked in this Ministry. Mr. T. T. Krishnamachari had worked. Mr. Morarji Desai

had worked. Mr. Lal Bahadur Shastri had worked. Mr. T. N. Singh had worked. It was not one Minister one time connected with this Ministry. Let them examine them. Let them examine them again and re-examine us. We have nothing to hide. A dozen people presided over this Ministry. We have nothing to hide. Let anybody examine he likes, but matter is tha the fact of what matter that the Committee did not comprehend they were examining a country's industrial achievement. (Inter-tuption) You will have your say. There are many days in the session in which you will get an opportunity to attack me. Therefore, Sir, what I was saying is this.

SHRI M. M. DHARIA: The Leader of the Opposition has raised one vital issue. Mr. Manubhai Shah is criticising the report Particularly the various credit surveys which were before the Dutt Committee, they have brought on record and the various misdeeds of one person. Naturally if he wants to criticise the Dutt Committee report, there should be an opportunity for others to see that all those study reports should also be considered by this House. There is nothing wrong in it.

SHRI MANUBHAI SHAH: I have no objection to anybody bringing any report.

SHRI CHANDRA SHEKHAR: If the hoa. Member wants, I shall lay it. . .

SHRI MANUBHAI SHAH: What I was saying is this. The first was that the apointment of the Dutt Committee without any understanding that if you examine all these matters without the positive achievements of the country being brought out together—the net impression that it will leave over all the foreigners and people of our country will be of utter condemnation of all that has taken place during these two decades of achievement of our country.

Coming to the second point, what were the other factors? When we said that entrepreneurship should be developed in this country, we were for a progressive policy. All of us know that devaluation was brought about in June 1966. I am not against devaluation in certain circumstances. I fought hard against devaluation then because it was my contention, which has been proved

by facts, that I was brought above at a wrong time. As the world economists described our devaluation at that time, "it was like a pip departmental store declaring a grand reduction sale when the shelves of store were empty". This country was facing an acute famine in 1966 there were no toodgrains, jute production had gone down, sugar was not available, most of other goods we e in short supply and at that stage ve requested the leadership of this country at the higher quarter that thi vas not the right time for devaluation and that the quantum of devaluation should be smaller, that tne quantum should be different. was not devaluation of the rupee that took place. It was the devaluation of the prestige of this country that took place throughour he world. Our own people thought hat we had mismanaged We had devalued ourour economy. selves politically, economically socially both in his country and abroad.

AN HON. MEMBER: Was it not under America pressure?

SHRI MANUBHAI SHAH: I am glad that you emind me of that. have a feeling that this was done at the pressure of one country. Again, I have never heard de al lation being accom-panied by impo t liberalisation. Because somebody has a reed to foot the import bill and give a nuch money as want we had e en been asked to suggest that our infort policy must be looked into by them. I will not name the authorities b cause we have so many relations with them. We have the love of this country at heart. We do not want to bargain that love for anything. But I would say his that it was done under foreign pressure and at a wrong time and in a depth which has also caused econome navoc. Devaluation was brought in tahe wrong time. When the investment partern had to be stepped up, devalu tien raised the cost to the investors. Vhat was to cost somebody Rs. 10 c ores cost him Rs. 16 crores. Somebody had a small project of Rs. 20 takh; he had to pay 57 per cent more, that is Rs. 12 lakhs 12 lakhs Like that so many investment als died. When I gave the proposals died. figures to show that investment down, it was a so partly, in a larger way, due to the devaluation that took Then what happened? After the mistake of devaluation, other mistakes also we e committed. It all started as if the love for the radical

approach to problems meant that private sector was always to be hammered at and fought out. Commissions after Commission of enquiry were to be set up, and what did they produce? If you see their recommendations and the decisions of the Government on the Dutt Committee report, that is a classical example in administrative tolly. You will not be prevent by the industrial policy announced now any concentration of economic wealth. The new policy will add to more concentration than any policies in the past. Over Rs. 5 crores, you have allowed industrial licences to all big industrial houses. It is these big investment projects which mainly contribute to concentration of wealth. I in a humble way had the temerity in 1953 to write on bank nationalisation; I wrote six articles in a Bombay weekly and continued to write about that. In 1956, when I joined the Central Government, I wrote that the bigger houses should be denied big project licences. But nothing was done.

(MR. DEPUTY CHAIRMAN in the Chair).

Now about the new licensing policy I again warn you that licensing is not an instrument to check monopolies or concentration of wealth, because as long as your public sector does not achieve the commanding highests by proper performance—to which I will come later all this talk of licensing being instrument of checking the growth monopolies is just bunkum. This Comm tree produced a document on which it was necessary for them to have wasted all these years. The great Prime Minister Nehru was the architect of the theory of socialism in this country. I have worked with shoulder to shoulder as his small colleague. A large number of agreements out of 87 major public sector projects have been signed by me with the Communist countries, with the U.S.A., with various other countries.

What do you find in the public sector steel plants of India which are public undertakings? In 1969-70, 5.9 million tonnes was the rated capacity of Bhilai. Durgapur and Rourkela. But what did they produce? 3.4 million tonnes. We lost 2.5 million tonnes by bad performance, and as evaluated by the Committee on the public undertakings, the public sector steel plants are working to 50 to 68 per cent of the rated capacity. Where

[RAJYA SABHA |

[Shri Manubhai Shah]

is socialism? Unless we improve the administration of the public sector undertakings, our economy will never progress. Some of the champions of the public sector, who always denounce the private sector, have not even an understanding of the problem that the management of the public sector has to If we have to succeed in ímprove. socialism in this country, in my the main remedy and the most important remedy is improvement in management of the public sector. When we were negotiating Bhilai, Durgapur and Rourkela, we were told by and British, the German Russian experts: "You live in ignorance without understanding the process of public sector growth and the management of the economic apparatus, while all the time talking of socialism without bringing about the needed improvement in the public sector". A man with of Vanaspati experinence marketing Government appoints as Chairman of H. S. L. after keeping the post vacant for one whole year. The same is the case in various other projects Are we so short of men of calibre? Shri Krishnakantji has given the types of people who are Chairman of our public sector undertakings. He has lightened my task. The Volkswagen, which is Germany's magnum opus, had a Chairman for 17½ years, Dr. Nordroff. I had occasion to meet him some years before he died. He said: "As far as I am concerned I produce Many Ministers have come and gone, but I am here on this plant". For the management of a big enterprise vou You have to select the right man. have to have him there for at least five or seven or ten years, not change him every third day because somebody does not like him or somebody has to be provided for or somebody else is spoken highly of at dinner or lunch party. In the the mismanagement of the public undertakings, let us see what have we lost? Public Undertakings Committee savs that in 1966-67 H.S.L. lost Rs. 19.8 crores: in 1967-68 Rs. 38 crores; in 1968-69 Rs. 39 42 crores: in 1969-70 At one time when I Rs. 27 crores. had a temporary chance to look into the Steel Ministry, we had reached 95 per cent capacity in Rourkela and about one hundred per cent capacity in Durgapur. Today if the working is 50 per cent or so of the rated capacity, we have lost 2.5 million tonnes.

you take the average price of billets and flats at Rs. 1000 per tonne, national exchequer has lost Rs. 250 crores worth of production in one single year in our public sector steel plants. This to my mind is a great national I would have liked the public sector to make a profit, because my time I have seen the Hindustan At other Anti-biotics making profit. times, other projects also used to make There my be times when new growing concern can suffer some loss in the beginning. Prime Minister used to consider Hindustan Machine Tools as a shining jewel of the Indian public sector. We used to boast and Prime Minister Nehru mentioned in the Lok Sabha that the H.M.T. from 1962 onwards was going to add one HMT unit every year out of its own profit. If the House looks HMT's profits, they are: Rs. 215 lakhs in 1962-63; Rs. 300 lakhs in 1963-64; Rs. 3.78 crores in 1964-65. Then comes the sorry tale. In 1967-68 Rs. 66 lakhs loss; in 1968-69 Rs. 34 lakhs loss; in 1969-70 Rs. 1 crore loss. Is this the manner to achieve socialism? Is this the manner by which you say that the concentration of economic power will be prevented by the public sector achieving commanding heights? Therefore, I would plead with House I have no grudge towards anybody who condemns me but I prepared to tell him that unless hold the balance even for those are working in the private sector, it is They should not be brought not right. into contempt continuously with harping against them, with character assassination. Punish the defaulters as much as you like. The laws of the land are wide and stronger. If one has enact a special law to punish an evildoer, do it. But to condemn them all, round every day is not right. If you go to the lobbies of the Ministries, the officers are afraid: they are nervous as to who will be handed over to the police, everybody fears that there will be inquiry against them. Why should anybody work? Questions are asked: Why were the licences issued in or three or seven months or one year? Delay is encouraged, and quick action is punished. That is the etmosphere If you create that, you will never get out of the vicious circle of poverty. Unless there is production and continuosly increasing production to distridistribute what shall we except poverty? If socialism is to be achieved, the first thing is that there

should be a rowth-oriented economy with identification of points of growth to be tapped and developed by the Mar I say that I Minister. have nothing again he personality of the Minister? Bu this is a difficult task. Some acquaint nee with and knowledge of this type of administration is required. I would suggest that some persons who have knowledge of this matter should be there, even though it may be a min or portfolio or a bigger portfolio. A enior man like him can be put in charge of something else to look after. But here we want men with knowledg, men who are commit-ted, men who have some understanding of the process of industrial growth and people who can stand up in this House with courage and knowledge against either the frierd or the foe and defend what is defenuble; can fight against what is wrong can penalise the evil-But nerely to succumb every time to some pressures because somebody has ad arced some argument against him a d to find some scapegoats and ther to make the whole administration loose and weak is not good. Commi sion after Commission have been appointed. Another mission will evaraine the same after 20 years Is this the fruitless task to which this Ministry is wedded that you have to get another Court Judge o examine again working of th big houses and licences? There are better methods to do it. On 'pecific charges, any defaulting part / or parties can prosecuted. E en you can condemn those people. But if you create such a climate in his country, what happen? Sir, whenever I look at some of the industial complexes at some places, what lo I find? The Gujarat Petro-Che nical Complex which was to have leen finished three years back is still Ingering on because every time the Minister and the Ministry are afraid as 1) what will some people Just lik for the Tata Fertilisers, two, three, four years have gone. Gujarat Petro-Chamical Complex is not the property of Gujarat, it is the property of the whole nation. If you want to do i lo it quickly; if you do not want) do it, then stop it. But if you ar determined, give something to the r ivate sector and something to the public sector. Time is the most importar* input in a socialist country. Morey is not the input, money can come and go and money can multiply. But time is the most

essential input which we should take Let the Minister say, yes But do not make the entrepreneur hang on or make him the laughing-stock of the world, saying parrot-like that it is coming, it is coming, just like the picture houses of the fraudulent people where people who have got tickets get disappointed and go back when the show does not come up. That is what I am sayingyou say, "aya, aya", but the Tata Fertiliser never comes up. The Guiarat Petro-Chemical Complex does not come The Madras Refinery Complex is still in the air. I appeal to this House and to our Minister who is my personal friend to see to this that time is the essence of the whole thing. This country is fighting a battle against poverty. If you cannot remove poverty, the Naxalites will take over, whether it is a political problem or an economic problem or whatever problem you want to call it.

Sir, I just want to say something about the small-scale industry. one of the segments of our Industrial Policy is to bring about decentralised economy, to remove the concentration of wealth, to see that the and widely distributed, create a million small entrepreneurs in the small-scale industry with units five thousand or fifty thousand or lakh of rupees. What is the plight of small-scale sector? We foreign exchange to the extent of about 1,300 crores of rupees to the largescale enterprises and the heavy industries in this country, but we are giving only Rs. 75 crores of foreign exchange in 1966-67 to these small enterprises. And the present allocation is only Rs. 51.5 crores in 1969-70. Is the way to treat the small-scale industry? I am saving this deliberately because you say that all the import restrictions and all the import troubles are only to visit the small man the big man is given two crores three crores worth of licences. not have a deliberate policy of at least allocating out of Rs. 1.500 crores, Rs. 100 or Rs. 125 crores of foreign Rs. 1.500 crores. exchange for small industries which will be a quick relief to the deserving small people? I do not say that you should fritter the money away. the small people want it. They not even approach the various types of officers; they cannot telephone them just like the big people or ask them to the Ashoka Hotel and contact them.

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This is their plight. I know that my triend, Mr. Bhanu Prakas'ı Singh, takes a lot of interest. Some people may consider him to be less important or more important. But I know he takes personal interest. And as he is holding the charge, I have to appeal to him. I would request him to make every effort to see that a proper law is enacted by Parliament called the "Smallscale and Ancillary Industries Development Act, 1970" by which you can give statutory protection to certain ancillary items which the large-scale industry should not manufacture. We have toyed with this idea for too long. Every time we talk of a common production programme, reservation the field of development. My friend, Mr. Development Commissioner, shouts a great deal but nobody listens to his words because the people who command the administrative heights have very little sympathy or acquaintance with the problems of the small-scale indus-Therefore, this august House should decide to take up a policy and see that we protect the smallscale industries, give them greater input and see to it that their requirements are fulfilled. I can assure you from my long experience of the small-scale industry, as the first Chairman of the Small Scale Industries Board of this country, that the small man will deliver the goods. He is ready today as never before because there are people who are skilled. But they only want finance and a certain amount of foreign exchange. If this House cannot spare, if this Ministry cannot spare Rs. 100 or Rs. 125 crores for the small-scale industries when Rs. 1,500 or Rs. 1,200 crores are there for big people, it will be a woe unto us. socialism will come about if only those organised big sectors are to be brought into the picture all the time and then with Commission after Commission being appointed. I am again repeating it because I am not speaking out of anger, but I am speaking out of pain and anguish. This country launched upon an industrial revolution of a magnitude not seen before and the other developing countries of the including Pakistan, Burma, Ceylon, Thailand and countries Africa, were looking to us. There is a book written by the United Nations on "Model India," on the growth of the small and medium-scale industries. Now we have come to this plight that

our own countrymen do not get hearing that they deserve. Before conclude, I only want to say this. hon. Minister and the Prime Minister both—I do not want to criticise leader of this country because we have worked together-must be very clear that we have to have a mixed economy with a well-supported and regulated private sector and with the public sector in the commanding heights. They should give a comprehensive orientation to this healthy approach. Every time some problem comes up, by immediately not defending the correct thing, by not punishing the wrong thing and putting off the thing and merely going on creating such a climate, we will be facing a crisis.

After the devaluation, we thought that the exports would go up. What happened? In these five years, total growth of exports from 1964-65 to 1969-70 was a gross 10 per cent with 2 per cent rise per annum at simple rate of growth, not compound rate of growth. Before that in the Third Plan, we had 20 per cent rise in our exports giving us an average growth of 4 per cent. we are now talking of 7 per cent of export increase. Where will the export viability come unless production goes up, unless vou decide in the House that the atmosphere will be created which will all the time give a spurt to production? And we should have a policy, productionoriented. See that those people produce more. Now, if anybody produces more than the licensing capacity, under the technical reason or other, writes a letter to Ministry "why did you exceed the licenced capacity?" I hold no brief for anybody. But we must support production increase, we must have policies which will be production-oriented and growth-oriented and not the type of policies which today compel us to call this Ministry as the "Ministry of Indus-Ignorance and Industrial trial Stagnation?

SHRI A. G. KULKARNI: Mr. Deputy Chairman, Sir, I am very happy that I am getting a chance of participating in this debate particularly on the working of industrial undertakings. Sir, at the outset I am one with the view expressed by my colleague that this country has got a spectacular record of building industry in an underdeveloped country like India where technology was absent. It is really the

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leaders of thi country who have taken steps to create a formidable industry and an indus rial structure which, if properly utilised and all the policies coordinated, wil' work miracles.

Sir, at the outset, I think we should njustice about the pernot make an Of the Ministry and formance Minister because this all has to be seen in the backg ound of recession though my colleague Mr. Manubhai Shah, said that rece sion should not be always Sir, he is also a taken as an ilibi. technocrat ar I he knows me technocrat that any pick-up in the industry take a certain time; it is not a magic that once the wheels of the industry grin l o a halt, you pick up industrial production cannot immediately. Sir, I for one impartially think that the c edit goes to the present Minister, M Fakhruddin Ali Ahmed, for taking it out of the rut of recession. The growth which he has mentioned been and the growth which he has mentioning a e not comparable. was also responsible for it. Rec Recession in the engineering industry has halted industrial pre luction in this country. In that background, perhaps he was fair when he stated that the growth in production in 1967-68 or 1968-69 should not by taken as a comparison with the previous growth.

Sir, I do rot want to spend my time in giving flig ires because already so many figures and statistics have been given. I say Sir, in the background of recession, the work of the Industrial Development Ministry, particularly in t'ie corporate sectorial increasing sector's prod ction like steel, like zinc, like aluminit n, like machine-tools absolutely a ommendable performance.

As for the performance about licences, my colle igue, Mr. Manubhai Shah, said that as gainst some 2,000 licences some 500 licences were issued in this Sir I know what type licences and what type of applications and duplication were made. The Dutt Committee has really studied this problem. T e difficulties and results of the Dutt (oramittee can be gone into by experts. I can understand because there are some genuine difficulties. But they are not for the larger sector, for people like me in smaller sector. In this connection, the will agree with me that since value of the licences was increased to Rs. 25 lakhs naturally that led to a reduction int , the number of licences.

SHRI MANUBHAI SHAH: It. after taking into account the delicensing of industries upto Rs. 25 lakh invest-ment. This policy of delicensing was implemented in 1964 onwards. After that the number of applications received in 1965 was 2,247, whereas the number of applications for licences went down to half in the last four years.

SHRI A. G. KULKARNI: That is what I am saying. After increasing the figure to Rs. 25 lakhs and after taking into consideration recession, the number of licences and entrepreneurs coming forth 15 going down. That is why I am bringing to the notice of this House the fact about the licen-I think, Sir, the growth between 1951 and 1969 period in industry and commerce was not also very giving all the credit to the recession period.

About the capital formation and the dying down of, what you call, investment climate, I am not one with you. Sir, if you see the performance of the industries, as available in Reserve Bank Bulletin or in the statistics available, 63 per cent. of companies in this country in the corporate sector have improved their performance in 1967-68 1968-69. and This is the report as available me from the Reserve Bank. So, Sir, when the performances are being improved and profitability has been maintained even at the cost of great competition, how do you say that the Ministry's work is not up to the mark or the Ministry lacks a certain vision in this connection? But if Mr. Manubhai Shah agrees with me in his clear heart, the difficulties are of the past period also. Though you have created a large capacity in this country, it has been observed by various Commissions Committees, that the capacity created was disproportionate in certain industries. That might have been created in enthusiasm, I do not deny. But having that capacity not utilised. the blame on the future Ministry or the Government-thinking is not right.

I say, Sir, the capacity created in wagon-building was commensurate with the requirement. The capacity created in certain other sectors was commensurate with the consumption. was created in an atmosphere of enthusiasm and an atmosphere to industrialise this country. I can understand that up to that extent the capacity was

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unutilised, and that is why the production lapses are there. I can understand also that there are production gaps still in certain industries like aluminium, paper, etc. which have to be taken care of. Sir, I am going to devote my major time to the small industries. Therefore, I do not want to go on arguing on other matters.

Development Industrial the Ministry has great achievements make. Nobody has referred to it. is in the case of import substitution. Sir. during the last two or three years a greater stress has been placed on import substitution and a staggering figure of Rs. 600 crores of import substitution has been achieved. regard to foreign collaboration import of foreign goods, I am prepared to go to an extent that it should be completely banned. But I know that certain vital industries are depending on them, and we should not take that drastic step. Therefore, credit should be given to the Ministry for indulging in a process of import substitution which, in the long run, will help the industrialisation of this country.

About small industries and the policy of the Government of India in regard thereto, I have got certain observations to make which may not be palatable. I do not think that there is a faith lacking in small industries in the Ministry's thinking. The faith is there, the faith that small industries have to be encouraged at all cost. But where the shoe pinches and who is throttling the pipeline I do not know I do not want to blame any officer or bureaucrat or any Secretariat people. But I say, Sir, the Ministry has failed absolutely in protesting the interests of the small industry.

In this connection also I say that the recent relaxation in the ındustrial licensing policy has got potentiality of throttling development in the scale sector. The cardinal obj smallobject of licensing, among other things, is to channelise the resources available in the country in fruitful productive activities and regulate the overall growth of the economy by avoiding sectoral imbalances Presuming that this should be the object of our licensing policy, it is difficult to visualise how liberalisation of licensing to the extent envisaged is going to meet the aims of centra-

planning and prevention lised of excess industrial capacities at the same time promoting horizontal and decentralised industrial pattern. Though this liberalisation gives the maximum freedom and scope to private en freedom and scope to private enter-prise and initiative and adheres to the true democratic principle of laissez faire it should be ensured that it does not throttle the growth of small units.

Sir, I do not want to enumerate here the achievement of the small industries. By the way, I can say that out of the total gross contribution by the corporate sector, I think the contribution by the small sector was something like Rs. 1150 crores, and it is giving employment to a sizeable number, about 8.5 million employees in the corporate think, 5.3 million About, Ì accounts for the small sector. what I want to say is the small industry is not merely a slogan. It is a movement with a message which aims transforming our economy This economic socialist trame. formation is a must to achieve egalitarian social structure to fight unemployment, to eschew monopoly and to wage a war against the spectre of poverty.

Sir, the Government documents wax eloquent or shed crocodile tears about the small industry. Truly helping speaking, I have got no praise at tor the Ministry's working in all this My colleague, Mr. Manubhai respect. Shah, has rightly stated 4 P.M. Small-Scale Industries Board has been there for the last ten or fifteen years in this country fighting for getting a proper share for small-scale industries commensurate with their capacity for receiving raw materials, indigenous as well as foreign. What has the Government achieved? It is on record that while the corporate sector with the DGTD level gets about 75 per cent of licences, it is a shame for any Minister in charge of this Ministry to say that the smallscale industry is not even getting 25 per cent of its capacity. I do not understand why the Ministers are ting here. They must see that the necessary raw material is made available to the small-scale industry and the problem of its growth has to be solved with top priority. You want to achieve your social objectives, but it is no use talking of socialism. Mere theoretical socialism will not help the specific

objectives of a veltare State. A negative aspect of so ialism is not going to help anybody. In that connection want to suggest one thing. As regards the availability of indigenous raw material I am in correspondence with Minister for the last one year, without any help. It is a fact that the industries at the DGTD level producing with the raw materials which are meant for ancillary or small-scale industries. I am pleading with the Government to please allocate certain of these scarce aw materials priority basis to the small-scale sector because they are starving of raw mate-And the reply I get from the nment is, 'we are thinking over Government is, it". I can quote tigures about indigenous production, if you want. But since I do not have time, I will not read them. They are on the records of the Ministry. I can give you figures about indigenous products which have been produced by the large-scale on the basis of import licences granted by this very Government and they are earning 100 per cent 1000 per cent refits. Take the case of nylon. Take the case of copper, stainless steel. I can quote any number of instances In that connection I pleaded with he Ministry to please use any Essenti l Commodities Act.

Sir, I have nother suggestion to make today. If necessary, the Government should utilise its powers under Section 18(g) of the Industrial Development and Regulation Act which empowers the Government to ensure a portion of the production of the main producers to the consumers. Section 18(g) says,—

"The Central Government, so far as it appears to it to be necessary or expedient for securing an equitable distribution at davailability at fair prices of any article or class or articles relatable to any scheduled industry, may motwithstanding anything contained in any other provision of this Act, by notified order provide for regulating the supply and distribution thereo and....."

I do not want to go into that matter now...

SHRI PREM MANOHAR (Uttar Pradesh): Is the Ministry aware of it?

SHRI A. Cr. KULKARNI: It is perhaps aware of it. (Time bell rings) Sir, please give me five or ten minutes more. This is a very important subject.

Now I come to the indigenous raw materials and the provision made in the Industrial Development Act and other rules. My colleague, Mr. Manubhai Shah, has rightly stated that it is a roultry amount of foreign exchange that is allotted to the small-scale sector. The small-scale sector gets a wrong treatment in the allocation of foreign They give us not the tree foreign exchange, but they give us what you call a tied-up, a linked-up, foreign exchange which we cannot utilise. So, an operation has to be done in the Ministry of Industrial Development for the benefit of the small-scale industries.

Another point I wanted to mention about the small-scale industries was about the reservation and the liberalisation of their industrial policy. tried to highlight this problem during the last session and I am again highlighting it now. I tried to explain to the Minister a few cases. After studying the entire pattern of their policy, I cannot say I am really happy. But about certain unreserved items convinced that by not reserving certain items you have introduced an element on competition into the production capacity whereby so many entrepreneurs can take advantage of this. But at the same time you must take immediate action as regards reserving certain basic products for the small-scale sector. In that connection I want to say, not reserve broomsticks and chopsticks and such other sundry The small-scale sector has grown very much. It is manufacturing even electronics now. It has gone into the consumer goods. It has gone into the chemical industry. Sir, an immediate survey must be made. The Federation of Small-Scale Industries submitted a list of 171 items. What forbids you from reserving all those things for the small-scale sector? you have any love for the small-scale sector, immediate action in this matter must be taken.

Another point I want to make is on the report about the development of ancillary industries. There must be some statute, some law in this connection. We know Mr. Bhanu Prakash Singh's team went to Japan. They also printed a book. And hundreds of such books and reports are available with the Government. In U.S.A. also where 60 to 70 per cent of the work has been given to the small-scale sector, they have protected the small-scale

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scale sector statutorily. The same is done in Japan, in England and such other countries. And in this country I do not know what forbids the Government from doing it. This Government talks of socialism. This Government talks of socialism. wants to take credit for talking about and for supporting socialism and smallscale industries. But what prevents them from giving statutory protection to the small-scale sector? The Bhanu Prakash Singh Committee report this Committee report have specifically mentioned how Japan has developed. You have got all those reports with I think now at least by June if you do not reserve the entire products mentioned by the Federation and give statutory protection to them, I take it that this Government is not interested the development of small-scale industries. You will not get a better time after 30th June; after that the small-scale sector and the public at large will be at a great loss.

Now my last point and that is the public sector, socialism about or no socialism. I say that the public sector and its commanding heights must be maintained. But the public sector is failing. We are failing in the development of our public sector. How can you improve them? We have got many reports but I do not want to take the time of the House quoting from them. There was a committee which went into the working of the public sector undertakings and that committee has reported that the public sector has become a milching cow for the private sector. You must The public sector stop this. along with basic industries like steel, fertilizers, chemicals, etc. must enter into consumer field where large profits are assured. In this country the sector has been given a place where the public sector industries are still in gestation period lacking the required The Government should now take a decision and Parliament should bring pressure on the Government to see that the public sector industries undertake consumer items, praticularly the profitable items, whose licences you are yourself giving to the Birlas. example, take the production of nylon, the production of stainless steel, or assured, immediate profits available. You have to take a decision that the public sector must enter into them. At the moment the work-

ing of the public sector is a failure. The Government is responsible for the failure of the public sector, and if the people are not attracted to the public sector, it is not because the sector is bad, but profits in the public sector are not good and they that their investment becomes a waste when the allocation is very scarce. So, the future generations, the students, the unemployed, etc. are not going to permit you if the public sector continues to be a failure unless you take corrective steps just now as was rightly pointed out by my colleague, Mr. Manubhai Shah. Here money comes and money goes. Why worry about money? It is the time that is precious. I want to repeat only that the time is short for the public sector to into consumer products or to area where profitability into an And if you do assured. these measures for the small-scale sector now, there is no better for you and the people will take that the Government shows no interest in the growth of the small-scale industries.

Sir, I want to make my last point. I wanted to highlight particularly about the working of the Hindustan Machine Tools. This H.M.T. was started by Mr. Manubhai Shah with so much of grandiose promises and the Chairman and the Managing Directors who were appointed, though they are supposed to be technocrats, they are working as politicians. They politicians. They are branch to-day, and an starting another branch tomorrow. The H.M.T. requires to be toned up considerably but I will take another opportunity to touch the case but I only highlighted it to-day the difficulties of the small sector and the inefficient working of the public sector and the necessity of the public sector entering into profitable items consumer sector.

श्री प्रेम मनोहर : उपसभापति महोदय, हम औद्योगिक विकास, आन्तरिक व्यापार और समवाय-कार्य मंत्रालय के ऊपर चैंची कर रहे हैं। यह मंत्रालय वैसे अपने तीन हाथों से काम कर रहा है, इंडस्ट्रियल डेवलपमेंट, टेड एंड कम्पनी एफेयर्स। इसका जो सबसे बड़ा हाथ हैं, वह इंडस्ट्रियल डेवलपमेंट है। इंडस्ट्रियल डेवलपमेंट में भी दो भाग हैं, एक पिंबलक अंडरटेकिंग्स और प्राइवेट अंडरटेकिंग्स ।

सबसे पहले मैं पाब्लिक अंडरटेकिंग्स बारे में कहंगा; कांकि पब्लिक एकाउन्ट्स कनेटी ने और एडमिश्तस्ट्रेटिव रिफार्म्स कमीशन दीनों ने एक मन से यह लिखा है कि पज्लिक की उन्नति में जितना अंडरटेकिंग्स को देः या उतना वे नही हुई। सहायक होना च।हि जो आज इतनी आ यक अवस्था बिगडी हुई है, उसका बहुत बरा कारण हमारी पब्लिक सेक्टर अंडरटेकिंग्स वैसे तो माननीय 1 सदस्य मन्भाई शाह ने काफी आंकड़े दिये हैं और उन आकड़ों का मैं दोहराऊंगा नहीं फिर भी दो-तीन आंव'डे आपके सामने रखगा। 1-1-70 तक 3.9 +2 करोड रुपया पब्लिक सेक्टर में लग चका है, 31-3-74 तक वह 6.400 करोड हो ायगा। इसमें रेलवे, पोस्ट एंड टेलीग्राफ और जिली शामिल नहीं है। इस पर 1966-67: 12 करोड रुपए का लास हआ और 1'6'-68 में 35 रुपए का लास हुआ। जिन्दुस्तान स्टील मे टोटल लास 1968 तक , 22.44 करोड रुपए का 19(6-67 में 22.9 इसे और 1967-68 में +0.63 करोड रुपए का लास हुआ। इन सब ासेज के बारे में पिन्लक एकाउन्टस कमेटी ने एक ही बात लिखी है कि इन सब में ओवर-इ वे टमेंट है ओर इनमे से अधिकतर प्लान्ट अ नी अन्डर-केपेसिटी पर काम कर रहे है। हम सब लोगो को मालुम है कि इनकम टैक्स (इपार्टमेट में जब कोई पढ़िलक का आदमी जाता हैं तो इनकम आफीसर ए:-दो साल तक मानता है। लेकिन दं शाल तक इंडस्ट्री चलाने के बाद 3-4 साल तव लास हो सकता है, इसको नही मानता । लेकिन ये पब्लिक अंडरटेकिंग्स ऐसी हैं, जिनमें बरा र लास हो रहा है और कोई नही पूछता कि लास क्यो हो रहा है। यह लास कैसे कम हो, इसका न किसी मंत्री को और न जो काम देख रहे हैं उनको चिन्ता है। अगर किसी भी प्राइवेट कम नी में ऐसा होता तो वह पुरा का परा स्टाफ दो साल के बाद निकाल देते । लेकिन यहां पर सारी व्यवस्था वैसी है, किसी की कोई रेस्पांसिबिलिटी नहीं है, आल मैन्स

रेस्पासि बिलटी इज नो मैन्स रेस्पासि बिलटी। सब काम उसी रफ्तार से चल रहा है, लास भी बारबर होता चला जा रहा है और देश का नुकसान भी होता जा रहा है। इसके बारे मे मैं अधिक नहीं कहूंगा, केवल एक ही बात कहूंगा कि मैं या मेरा दल पब्लिक सेक्टर के अगेस्ट नहीं है, लेकिन यह बात जरूर है कि हम लोगों को एक लक्ष्मण रेखा खीचनी होगी कि जब तक पब्लिक मेक्टर अंडरटेकिंग्म फायदा नहीं दिखाएंगी उस समय तक दूसरी पब्लिक। अंडरटेकिंग्स नहीं लगाएंगे; क्योंकि टोटल एफेक्ट उसका इकानामी पर बहुत बुरा पड रहा है।

हां, में यह भी कहंगा कि हमारी पब्लिक अंडरटेकिंग है एच० एम० टीं०। कूलकर्णी ने कहां कि पब्लिक अंडरटेकिंग्स को कन्स्यमर आइटम्स बनाने चा(हएं। मैं मली महोदय से पूछना चाहता हूं कि किसने मनाकिया था, आज भी एच० एम० टी० की केपे(सटी क्यों नहीं बढ़ाई ? एक-दो व्यक्ति आते है और लेटर ले जाते है कि एच० एम० टी० की वाच दिलवा दीजिए। किसने मना किया कि उसकी केपेसिटी डबल या दिबिल नहीं की जाय? यह आपकी गलती है, इसको सुधारे । ठीक है, कन्स्यमर आइटम्स बनाइए । जो अच्छे आर्टिकल्स आप बनाते हैं, उनकी केपेसिटी लगातार जाइए। फारेन एवसचेज का बहाना न बनाइए। वहां के अधिकारी ने बताया कि हमने केपेसिटी बढाने के लिए लिखा तो गवर्नमेंट ने यही उत्तर दिया कि फारेन एक्सचेंज की कमी है. उससे 4-5 गुना घडिया स्मगिल होकर हिन्दूस्तान में आती है और उनकी कीमत उस फारेन एक्सचेज से कही इँज्यादा होती हैं, जो केपे मिटी बढ़ाने के लिए जरूरी है। इसी वजह से स्केयरसिटी होती है। इस प्रकार की गलतियां गवर्नमेंट क्यों करती है. इसका निश्चित उत्तर दें।

आज ही टाइम्स आफ इंडिया मे आया है कि जूते की फैक्ट्री जो आगरे में लगी है, उसमें बना हुआ जूता 33.30 रूप ए प्रति पेयर पड़ेगा जबकि मार्केट में बिकता है 9 रूपए का।

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एक विशेष बात यह है कि फारेन एक्सपर्स की भी एडवाइम है। जुते बनाने के लिए बीस साल तक प्रयत्न करने के बाद फारेन एक्सपर्ट्स से एडवाइस लेनी पडती है कि जते कैसे बनाए जायें। इसीलिए यह बराबर लास होता चला जा रहा है। हमारा मंत्रालय पहले उनसे सेंक्शन नेता है। फिर कहते हैं कि पब्लिक अंडर-टेकिंग्स में फायदा नहीं होता। यह फैक्ट्री 6 महीने में चलना चाहिए थी, लेकिन 6 साल में मह प्रोडक्शन आया है। वैसे पेपर में यह चीजें रोज आती है, लेकिन आज की आगरे की जिलकूल

चारों तरफ बड़ा शोर है समाजवाद का। मैं यह पूछन। चाहता हं कि जो हमारे डाउन एरियाज है, नेगलेक्टड एरियाज हैं, वहां कोई माडेल इंडस्ट्री गवर्नमेंट ने लगाई। ऐसे व्यक्ति है जिनके पास पैसा नही है, केवल अपने उद्योग से काम कर सकते हैं, क्या आपने उस तरह के नेगलेक्टेड एरियाज में कोई इंडस्टी लगाई ? सारे देश में भ्रमण करिए, एक भी ऐसी स्टेट नहीं मिलेगी, जहां गवर्नमेंट ने उन गरीब लोगों के लिए, जो केवल मेहनत कर सकते हैं, कोई इंडस्ट्री लगाई हो। नारे लगाए जाते हैं कि समाजवाद आना चाहिए, विषमता कम होनी चाहिए, लेकिन विषमता कम करने का नमना प्रत्यक्ष रूप से क्या गवर्नमेंट ने कोई रखा है?

हम यहां पर प्रतिदिन दो साल से मोनो-पोलीज के पीछे बहुत जोर से पड़े हए है। एक एटमासिफियर बन गया है। अब बिजनेसमैन कहते हैं कि हम काम नहीं करेंगे, काम भी करो, गाली भी खाओ, वहां बैट कर पालिया-मेंट में गाली देते हैं, इधर आफीसर, न्यूरोक्रेट्स परेशान करते हैं। हम कहते हैं कि मोनोपोलीज बढ़ने नहीं देंगे, लेकिन मिलों में आपको बताना चाहता हं कि मोनोपोलीज बनाने से बनती, हमारी नीतियों से बनती है, उसकी जिम्मेदारी सारी मंत्रालय पर है आगस्त हाउस पर है कि मोनोपोलीज बने या

बिगडे। अभी बिलकुल ताजी बात है। तीन साल पहले पेपर का एक्सपोटं हुआ करता था; क्योंकि उनके पास ओवर-प्रोडक्शन था. देश में उसका कन्जम्पशन कम था। अपने देश के कागज की क्वालिटी दूसरे देशों की क्वालिटी से अच्छी है। मिनिस्टर साहब के सामने एक्स-पोर्ट की सारी डिटेल्स होंगी। पेपर का एक्स-पोर्ट कम हुआ और अब बिलकुल नहीं हो रहा है। उमका कारण यह भी कन्ट्री का कन्ज-म्शन बढा है, लेकिन इसके साथ-साथ यह भी है कि हम प्राइवेट सेक्टर में इंडस्ट्री लगाने नहीं देते: क्या क मोनोपोलीज बढेगी जबिक पेपर कारपोरेशन की आपकी स्कीम पेपर पर ही है और कार्यान्वित नहीं हुई। आज दशा यह **है** कि पेपर पर ब्लैक मार्केटिंग शुरू हो गई है। पेपर इंडस्ट्री, कंपिटल इन्टेसिव इंडस्ट्री है, बड़े रुपए की जरूरत है । आज आप निर्णय लेंगे, तो 6 साल के बाद पेपर का प्रोडक्शन श्रुरू होगा। मै समझता हं कि मंत्री महोदय को पता होगा कि आज पेपर के ऊपर 100 रुपए से ब्लैक चल रहा है। लेकर 150 रुपए तक नया प्रोडक्शन आएगा. यह ब्लैक जायगा । 500-600 म्थए तक बढ़ चिल्लाते रहिए कि मोनोपोलीज फार्म न हो. लेकिन आपकी इन अकर्मण्य नीतियों से मोनो-पोलीज कार्म होंगी, डबल होंगी, दिबल होंगी। इधर आप चिल्लाते जाएंगे और उधर मोनो-जाएगी। यही नियम बराबर पोली बढती चलता रहा है और चलता रहेगा। जैसा कि मनुभाई शाह जी ने कहा, आज आपकी पा(लसीज इसे रोक नही पायेंगी। मै मान सकता हं कि आपके मंत्रालय को कुछ व्यक्ति-गत (डिफिकल्टीज होंगी, उनका कहना है कि प्लानिंग कमीशन नही मानता । लेकिन पुछना चाहता हं कि प्लानिंग कमीशन क्या किसी फारेन गवर्नमेंट का है ? या मोनोपोलीज ने प्लानिंग कमीशन को सिखा रखा है ? जैसा हमारे मिल्र ने अभी कहा था, कमीशन के बारे में, मेरा भी कहना है कि उनको क(रिये, लेकिन इसके जरूरी है कि आप कुछ रेडिकल चेंजेज करिये आप को जो कुछ कर ग है उस के लिए आप कुछ निर्णय लीजिए। दो, तीन माल हो गये, लेकिन आप कुछ निश्चय लें। नहीं और यही कारण है कि आज मोनोपो नीज बढ़ रही है और व और बढ़ेंगी। आप भा ही उनको गाली दीजिए, लेकिन वे अपनी जगह पर बढ़ती जायेंगी। अगर उनको आपको चेक हरना है, तो आप अपनी पालिसीज में परिवर्त। नाइये और उन पर निश्चय ले कर उस रह कदम उठाइये।

दूसरा उदाहरण लाहे का है। 1,200 रुपये टन का स्टील का दाम है, लेकिन मार्केट में वह 3,400 रुपये टन है। 2,200 रुपये टन का बीच में गोल माल है। यह कौन कर रहा है, इसको मंत्री महोदय स्वयं ालम करें। मैं इस बारे में अधिक नहीं कह सब ता। इसके लिए जिम्मेदार गवर्नमेंट सर्वेट हैं या गिन्लिक है या न्यापारी हैं, इसको आप माला करिये, लेकिन उससे ही समस्या का हल होने वाला नहीं है। अगर आप इसको एक एनः पर बंद करेंगे, तो यह दूसरे एन्ड पर शुरू हा जायगा और दूसरे एन्ड पर बंद करेंगे, तो िसी तीसरे एन्ड पर यह शुरू हो जायगा । स समस्या का केवल हल यही है कि हमारे पास भोडक्शन काफी हो । इसके अलावा स्टील स्कैप को आपने करना शुरू कर दिगा है। यह अभी तीन महीने पहले वंद कि । गया है। क्या हमारी लोकल फर्नेसेज बंद ो गयी हैं ? क्या हम उस स्कैप को अपने यहां इस्तेमाल नहीं कर सकते? हम ऐसा कर के । क तरफ फारेन एक्सचेंज अर्न करने के लिए । पना स्टील स्क्रैप एक्सपोर्ट कर रहे हैं और दूसरी तरफ हाई रेट पर स्टील मंगवा रहे हैं। का यह मोनोपोलीज समाप्त करने का ताीका है? नारों की बात और है और अपने तेश का निर्माण करने की बात और । अभी गर्जनेमेंट ने तीन महीने के लिए यह एक्सपोर्ट बंद किया है। तो मेरा विचार है कि अगर गन्तव में बिना जाने हए अगर ऐसी गलती हं गयी है, तो उसको ठीक किया जा सकता है गौर गलती हर आदमी से हो सकती है और अगर ऐसा हो जाय तो

उसे ठीक करना चाहिए। लेकिन मैं उसके साथ यह भी मुझाव दंगा कि जैसे वैरोमीटचं होते हैं, थर्मामीटर्स होते हैं, उसी तरह के मीटर्स हमारे मिनिस्टरों को अपने पास रखने चाहिए देश के मार्केट में ताकि उसको पता लग सके कि कब किस चीज का दाम बढ रहा है और कब किस चीज का दाम घट रहा है और उस कसौटी पर कस कर वे देखें कि उनकी पालि-सीज ठीक चल रही है या नहीं। अगर बैरो-मीटर बतलाये कि आपकी पालिसीज से चीजों के दाम बढ रहे हैं तो आपको अपनी पालिसीज के बारे में सोचना चाहिए. विचार चाहिए। आज देश में यह बैरोमीटर आप की जनता है, जो आपको बताती हैं कि चीजों के दाम बढ़ रहे हैं या घट रहे हैं। अभी बजट आया और उसके पाद ही चीजों के दाम 12. 13 परसेंट बढ गये। बडे जोर का नारा लग रहा था कि समाजवादी बजट आ रहा है, बजट आ गया और आप देंखे कि दो महीने के अंदर ही 11 परसेंट चीजों के दाम बढ गये। नारे कुछ और लगते रहे और ऐक्शन कुछ और हो रहा है। इसीलिए मैं कह रहा था कि आप इस प्रकार के बैरोमीटर की व्यवस्था करें कि जिस से उनको पता लग सके कि आप की पोलिसीज का मार्केट पर क्या असर हो रहा हैं, व्यापारी वर्ग पर क्या असर हो रहा है और उनका देश पर क्या असर हो रहा है। मैं आपको निश्चत रूप से बताना चाहता हूं कि अभी तक स्टील पर केवल 2,200 रुपये टन का ब्लैक है, लेकिन जब तक आप का नया प्रोड-क्शन मार्केट में आयेगा उस समय तक ब्लैक और भी बढ जायगा। आपने तीन नयें प्लान्ट खोलने की घोषणा की है। मैं इस बात में नहीं जाना चाहता कि तिमल नाडु में प्लान्ट क्यों सेंशन किया गया है, लेकिन मैं इतना ही कहंगा कि अगले पांच साल में, जब तक कि आपका प्रोडक्शन मार्केट में आयेगा, यह ब्लैक बढ़ कर 3,000 रुपये टन और 4,000 रुपये टन तक हो जायगा और आपका यह मोनोपोलीज फार्म होती चली जायेगी।

[श्री प्रेम मनोहर]

अब स्माल स्केल इंडस्ट्रीज के बारे में मै केवल एक बात रखूगा। यहापर इस तरह का नारा बहुत जोरों से लगाया जाता है कि हम उनको बढायेगे, हम उनके द्वारा समाजवाद लायेगे, बेकिन इस संबंध में स्थिति क्या है मैं दो, एक उदारहण यहा रख रहा हूं। क्या वास्तव में उसके लिए हम सोचते हैं ? हमने कोई प्रयत्न उसके लिए किया है ? क्या हमने यह जानने की कोशिश की है कि उसकी क्या डिफिकल्टीज है ? मेरे पास है कि अभी एक उद्योगपति को कानपूर मे ट्रैक्टर फैक्ट्री कालाइसेस दिया गया है। (Interruption) ठीक है। दिया गया हो था न दिया गया हो, इससे मुझे मतलब नही, लेकिन मै एक बात रख्या कि कि क्या हमने **य**ह रेस्ट्रिक्शन लगाया है कि चुकि टैक्टर बनाने में 500 या 700 पार्ट्स लगते हैं, तो इस लिए उन को 20 या 25 पार्ट्स मे डिवाइड किया जाय और उन को अलग-अलग पर एक स्टैंडर्ड के हिसाब से बनवाया जाय, जैसा कि जपान में होता है। मेरा खयाल है कि जपान हमारे मंत्री जी और हमारे बहुत से मित्र गये होगे। वहा की यह प्रथा है कि बडी इंडस्ट्री के साथ 50 या 60 या 100 इडस्ट्रीज लगती है और छोटे पार्ट्स उनको बनाने को दे दिये जाते है और उनको कापेल किया जाता है कि वे एक स्टैडर्ड के हिसाब से उन पाट्स को बनावे और बडी फैक्ट्री का काम होता है कि वह उनकी चेकिंग करके उनको असेम्बिल करे। क्या इन तरह की व्यवस्था गवर्नमेट ने की है ? मैं समझता हूं कि आज तक इस तरह की कोई व्यवस्था गवर्नमेट ने नही की।

एक बात अंत मे और कहूंगा। कंपनी अफेयर्स के बारे में कृष्णकान्त जी ने जो बधाई दी, उसके लिए कहा गया कि किसी भी राजनैतिक पार्टी को पैसा लेने का अधिकार नहीं है। लेकिन अभी बंबई में एक अधिवेशन हुआ और उसमें, मनार में एक पत्न निकाला गया और उन पत्न

में एक पेज के एडवर्टाइजमेट का दाम 2500 रुपया था । जो कानून बनाने वाल है, वे एक रास्ता बन्द कर के दूसरा रास्ता खोल रहे है और कम से कम मेरी इतनी प्रार्थना अवश्य है कि जो कानून बनाने वाले हैं उनको स्वयं तो कानुन नही तोडना चाहिए। एक ओर आपने कपनियो से पैसा लेना बद कर दिया, लेकिन दूसरी ओर उन से एडवर्टाइजमेट के नाम पर पैसा लेना शुरू कर दियां और उसमे एक, एक कपनी के तीन, तीन और चार, चार एडवर्टाइजमेट्स है और कई कपनियों के तो नाम ही नहीं है केवल यही लिखा है---विद बैस्ट कप्लीमेटस फार। फैक्ट्स से आंख मत छिपाइये। अगर , रुपये की जरूरत है तो साफ कहिये। अगर आप ऐसा करेगे तो दूसरे दल भी ऐसा कर सकते है। तो यह कपनी अफेयर्स की बात है।

इटरनल ट्रेड के बारे मे एक बात कहना चाहता हु। सल्फर का इपोर्ट एस० टी० सी० के पास था अभी तक। इसको पहले धर्म सिह मोरारजी और पैरी ऐड कपनी इम्पोर्ट किया करते थे। गवर्नभेट ने यह इन्स्ट्रक्शन्स दिये कि जितने भी कंज्यूमर्स है, चाहे वह छोटे हो या बडे. उन सबको एक ही प्राइस पर सल्फर दी जायगी। तो धर्म सिह मोरारजी और पैरी ऐड कपनी ने इस पर स्टेस किया और आज स्थिति यह है कि एक हजार टन से ज्यादा भीजो लेता है, उसको एक ही शिप के आने पर 25, 30 लाख का मुनाफा हो जाता है और वह एक बार मे ही मोनोपोलिस्ट हो जाते है और छोटे लोगो को वैसे ही यह मिलता है।

अंत मे मेरी एक ही प्रार्थना है कि आप साथ-साथ इप्लीमेंटेशन की भी एक मिनिस्ट्री फार्म करिए । मैंने पहले भी कहा था कि आप चार साल काम करिये और जब ऐलेक्शन का मौका आये, तो उस साल बड़े-बड़े नारे लगाइये, बड़ी-बड़ी बाते करिये, लेकिन बाकि के चार सालो मे उनको इम्प्लीमेंट करने की कोशिश करिये। आपने इतनी बड़ी-बड़ी योजनायें बनायी है, लेकिन उनमे कोई भी आज तक इम्प्लीमेंट नतीं हुई हैं। इसलिए मेरी एक ही प्रार्थना है कि आप उन योजनाओं को इम्प्लीमेंट करिये, तभी इस देश में समाजवाद आयेगा और तभी अप इस देश में औद्योगिक विकास कर पायेगे।

SHRI M. K. M OHTA (Rajasthan): Mr. Deputy Chair nan, Sir, the need for speedier industrialisation of the country is so evicent that I do not have to say much about it. If not from any other a gle, if we take only the angle of emp syment, the major problem of unempleyment that taces us today, it would be quite evident to any thinking person that industrialisation is the need f the hour and must be taken up on the most urgent and warlike footing. Today we have an army of as many as 13 to 15 lakhs unemployed, and even after the grandiose plans of 1e Government this is expected to increase to 25 to 27 millions at the nd of the Fourth situation Now this is the that we are facing, and industrialisation is one step which can solve at least to some extent, perhaps to a major extent, this great problem that is facing us. Ev n then this Ministry, which can be said to be one of the most important Ministries of the akıng Government, is no effective steps to further the industrialisation of the country. Indistrial production has been stagnant for the last three years or so. We find that during 1966 there was no increase in industrial production. On the other hand, there was a decline of 0.6 per cent. In 1967, a similar story was reseated and there was a decline of another 0.7 per cent. After two years c complete stagnation, in 1968 there was a small increase of 6.4 per cent. This is nothing to be proud of; this i nothing to about. And in spite of this poor performance for the last three years do not find any e idence of any change in the thinking of the Government, any change in the p ans of the Government for speedie ndustrialisation the country. In this connection, very interesting and eye-opening study was undertaken some time back by the Economic Research Foundation of Delhi. They compared the industrial production of ou country with the industrial production of some of the other countries of the world, notably other countries counter world, notably UK, USA, Japan and West Germany, and they tried to project as to how many years it will take for our country to reach those standards. And their are really eye-opening. would like to place this before you and before the House through you. Take the important commodity crude steel. At the rate of 6.7 per cent per year-I do not know whether even that will be reached at all or not but even at that rate of 6.7 per cent per year-it will take us 59 to 60 years to reach the 1967 level of countries USA, Japan and And these are comparisons of 1967. Since then these countries have progressed and during the next sixty years they will be galloping while we will be walking; not even walking but perhaps walking in the reverse direction.

Take another important commodity like aluminium. At the rate of 6.5 per cent it will take us 54 years to reach the level of Japan and 73 years to reach the level of USA. Take again electrical energy. Even at the rate of 8.5 per cent per year it will take us 41 years to reach the level of Japan and 53 years to reach the level of USA. I am only quoting these figures as an illustration for the backwardness of the country and the need for speedier industrialisation.

We have another problem, the problem of foreign exchange. The foreign exchange shortage is there. This problem can also be solved by speedier industrialisation in two ways, by decreasing our imports and by increasing our exports. We are still importing such a lot of industrial products that we are frittering away our meagre resources in paying to the foreign countries for importing goods which can easily be produced here but which, are not being produced because of the faulty policies of the Government. Sir, one of the reasons why industrialisation of the country has not proceeded to the required extent is that from the general public money has been gathered by the Government in the form of direct as well as indirect, and invested in the giant concerns in the public sector which do not give proper production, which do not have any efficiency and which result in a great loss to the exchequer from year to year.

I do not have to quote too many figures because the figures are all well known to hon. Members of the House but I would just quote one or two instances of very glaring inefficiency in

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the public sector. Take the instance of the IDPL, the drugs and pharmaceuticals concern of the Covernment, where Rs. 47 crores have been invested and what is their production? Their year's sale was Rs. 1 crores investment of Rs. 47 crores and the Rs. 9 loss incurred in the process is crores on a sale of Rs. 1 crore. Another concern, the Hindustan Photo Films, has an invested capital of Rs. 45 crores and its production was Rs. 11 crores, the ratio of capital to output being 10 to 1 and their loss was Rs. 2 crores.

SHRI A. G. KULKARNI: Mr. Mohta, can you tell me....

MR. DEPUTY CHAIRMAN: No interruptions please; he has very little time.

SHRI M. K. MOHTA: Another important instance is that of the Mining Corporation and Allied Machinery which has lost Rs. 20 crores which was its paid-up capital. This is the record of the public sector. And what has happened? What has happened is happened? that the money that has gone from the hands of the public into the hands of the Government has been invested concerns which do not yield any production and which do not yield any profit. When shortage of money in the market is caused in this way naturally there is stagnation in the private When once money has been taken away from the public and through the Government when it is again tried to given back in small driblets through the financial institutions to the private sector for productive purposes the spokesmen of the Government say private sector now that the canfunction without the not help of the Government. Whose money is it? It is the money of the public and when the members of the public themselves want a portion of their own money to be invested in productive enterprises this is what they are told. After all the ideology of the Government has been such that there is no money in the market today; there is no money with the small investor today: there is no money with the consumer and today this vicious circle goes on and industrial stagnation takes place.

Sir, a lot has been said by one or two previous speakers regarding the big business houses and the licences given

What I would like to ask is to them. why did not the Government heed the advice of an eminent person like Rajaji which has been advocated by Swatantra Party for quite a long now that this licensing system should be managed not by the Government but by a quasi-judicial body so that there may not be any instance of favouritism, of corruption, of this or of that. after fifteen to twenty years of working of this system, a commission is appointed to go into what has been done under the industrial licensing policy by the Government and to find out who has benefited from it, who has not benefited from it. Had this advice been heeded from the beginning no such charge could have been levelled today and there would have been 8 much better distribution of industrial licences. Unfortunately that was not what was done. Even now the Government and some Members of the House are so obsessed with their ideology that they have forgotten the real problem before the country, the real which we want to achieve, which is higher production. The consumer who higher production. goes without consumer goods, worker who goes without employment, the common man who suffers due to the non-development of the country, does not bother who manufacturers the non-development of the country, goods. He is not bothered whether it is manufactured by the small sector or the big sector, whether it is manufactured by the big business or by the small entrepreneur, whether it is manufactured by A or B or C or D. What he is interested in is more production but that is what has not happend our country. What has been happening is we have been so short of foodgrains that for a very long time we have been spending crores of rupees on the import of foodgrains but when the question of production of fertilisers came Government said, I do not like the name of A. I do not face of B and so I would I do not like the not give them licence for production of fertili-The same is the case tractors and the two combined had the inevitable effect of stagnation in agriculture. It was only due to the 8004 fortune of the monsoons that we have been able to achieve a somewhat better agricultural production today but it is not going to help us in the long run. After all we will need inputs for agriculture in a much bigger way now on and unless we change our policies, unless we give up this policy of don't, don't and start on a policy of

do, do, I am a rad that either in the industrial sphere or in the agricultural sphere we are not going to make any progress. We have got factories which have invested large amounts of money in costly plant and machinery and they have got large spare capacity to manufacture things but they cannot do because if they lia so the Government would come down upon them like ton of bricks for having increased their production beca se somehow or the Government has got it into mind that a cer ain level of production is the ceiling for these people anybody who ex eads that ceiling must be penalised. That unfortunately the position in our country today that instead of appreciating higher production we want 1) penalise those who want to increas production. If there shortage of automobiles in the country, if there is shortage of scooters in the country, why should not these you things be delice used? Why do want to say that you will allow only A or B or C to produce these things? If three people want to produce, let all of them produc:. After all, we want When more productio. there more producers there will be competition and when there is competition there will be higher quality and cheaper price and ultim tely the consumer will **be** benefited, the economy will be benefited, everybod will be benefited. Therefore unl ss the Government changes its policy nothing unfortunately will be done.

There is also quite a lot of obsession with some hon Members and with of the Government some Members io called big business regarding the Unfo tunately business has been equated vith badness; I do not understand with what process of logic it has come ab m'. Today one of the hon. Members sad that the assets of such and such a business house has increased from such and figure to such and such a figure. am not interes ed in figures but what I am trying to say is this. Whose assets are they They are the assets of the industrial concerns; they are not the assets of the se families whose names associated with those concerns. Those assets h ve been built uр the investment of thousands, I should say lakhs, of small investors who have entrusted their money to these big business houses perause these business houses command the respect and confidence of the investors not only in the country but also outside the country. Now by maligning these business houses you have brought about stagnation and the country is not going to benefit by this process of stagnation.

MR. DEPUTY CHAIRMAN: You will have to wind up now.

SHRI M. K. MOHTA: In two minutes I will finish.

Instead of wasting public money these grandiose public sector if the Government had concentrated more on infrastructure production the country would have gone up much faster. There is electric power shortage in so many parts of the country industries which are already established and which have invested scarce foreign exchange resources on costly machinery cannot produce to their maximum extent because of this electric power shortage. If instead of investing more money on public sector projects more care taken about building up such infrastructure there will be more production in the country and the economy will move much faster. Similarly, the obsession about higher payment royalty, higher payment of engineering charges or whatever you call it foreign investors has actually hit us to a great extent. I had the opportunity to go to West Germany only a few days back and I found they were clamouring for goods, goods which could be produced on a labour-intensive basis, because they are short of labour. great automobile industry Germany wants many components. They say: Why does not India produce them and send them to us? are prepared to purchase any amount of components that you are able produce. But what happens? When a proposal comes, the Government India say that they do not like a comma or a full-stop in the agreement or a little more that may be paid for purchasing the know-how. They niently forget that if we delay the completion and commission of a project which may produce goods Rs. 1 crores a year, because we do not want to pay another additional royalty of Rs. 1 lakh a year, in the first year we will lose foreign exchange to the extent of Rs. 1 crore, whereas what we may save is a lakh of rupees. What process of arithmetic or what process of logic this is, I do not under-

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By paying another lakh rupees we could have earned foreign exchange worth a crore of rupees, but unfortunately with the kind of thinking that goes on, with the kind of muddled thinking that goes on, they do allow the industrialisation of the country and the Ministry has, I think, rightly earned the name of the Ministry of Industrial non-development. What we have got today is not a mixed economy, but a mixed up economy. It is of a type that says that you must cut your nose to spite your face. This is the kind of economy, this is the kind of policy that we have got. Unfortunately I must say that the economy of the country will not be able to progress under this policy and the sooner we change it the better.

SHRI BALACHANDRA MENON (Kerala): Sir, it was in 1956 that we had our Industrial Policy Resolution. It is high time that we thought seriously about it as to whether the time come to change that. I am not against mixed economy, but we find that in the name of mixed economy we have been trying to help the private industrialists. The very public sector has been there only in the name up till now to help the private sector. It is time that we thought of a new policy resolution and what it should be. Should it be that we continue with the old idea of a mixed economy which we adopted in 1956? Have we not passed that phase ? Have we not come to the stage where we should lay greater emphasis on the public sector? The public sector may not have delivered goods as we had expected. It because of the bureaucratic way It which it is functioning, but even then a backward country like ours has no other go except to see that the public sector is enlarged and it takes the commanding height. There is no other way for us, however much the champions of the private sector may demand again and again that greater scope should be given to them. It will only mean this that we will not be able to improve our economy and take it to a higher level, if we do not enlarge the public sector much more than what we have been doing up till now.

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Most of the profits are earned by consumer industries and you will not allow consumer industries in the public sector. And as long as you do not do it, we will not be in a position to have sufficient resources. So, the time has come when from heavy industries we should go even to consumer industries the public sector should get expanded with consumer industries. Have we got the courage to do it? I do not know. Now, you may say that it is because we have not taken into account the importance of the time factor. Is it that? It is not that. It is because the strategy is not correct. It is because we are trying to get over the crisis by doing something which is outmoded. Up to a certain period it might have been all right, but we have come out of that period and yet we dare not go out of that old understanding. is the main difficulty. The result is that now we have allowed even big monopolists to get into certain spheres where they were not there. For example, they are now allowed to come into fertilisers. They are allowed to come into so many other sectors, which were denied to them all these days. Is this the way how you improve? You are going back like the crab. You are crawling You are crawling backlike the crab. ward and not forward. That is the position now. I would therefore. request you to rethink and have a clear understanding as to how the public sector should be improved. I do not hold any brief for the present functioning of the public sector. I know that it is highly bureaucratic. will have to think of a new cadre of people who are dedicated to this work and certainly the policy must be framed by peop'e who know in what direction our country's economy should be taken. It is not by any sort of committee that we can do People who have absolutely understanding, people who try to ecross the very policy cannot help vou. A committee elected by all parties and all that will not work. Has the Government got a policy? Is the Government seriously interested in imthe proving the economy and in bringing about industrialisation? That is the question. I do not believe that you are going to bring about socialism or anything, but at least you can have a good public sector. You can certainly have a sector which will bring sufficient profits. The functioning the private sector has been such that

it is clear th t it will not be able to deliver the good. We have seen it in the case of the textile industry. We know the have caused by the sugar industry. This is how the private industry. This is how the private sector is worl in ;. It is high time to enquire into the working of the private sector. It is inte also to enquire into the working c the public sector. You have enquired into the public sector and you have ound defects. What have you done reg rding the private sector? They have all o spoiled it to such an extent that they have not used it for improving thi country during all these years. So, the time has come to tell them: Gentlemen, you have not delivered the goods. Now, we will try to curtail your rights. You had the Hazari Committee, the Monopoly Commission and the Dutt Committee. These three committees have enquired into it and their findings you have not The reports are there, implemented. but with that it is finished. That is the whole da ger. Now, since 1965 we have seer that the monopolies are only increasing. We have seen that i they have improved their position. This is what has I appened. The previous Industrial Po cy Resolution has only helped the nonopolies. Only thev have improve I their position. For example, sinc 1964-65, the Birlas have increased thei cinital by Rs. 500 crores. There are on y 75 important monopoly houses. This s what they have done. Most of then are in collaboration with foreign count ies. It is time that we put an end to this collaboration. I am sure no fore in country is going to allow us to levelop because those are countries whi h are afraid of a country which has go its own iron ore, which has got its c ver coal so near. know fully vel that we are going to be a very po reiful competitor and they are not going to allow countries like India and China to develop. If it is with their he'p we are not going to develop. Where is the swadeshi spirit? Today what happens is that in the name of industrialisation you are trying! to have as such collaboration with foreign capital as you want. More than 3000 foreign collaborations are there. The result is that so much of money is drained or of this country. It has been so. It the name of know-how, in the name of collaboration, more than Rs. 60 crores get out of this country. How much are we able to get in? About Rs. 25 crores. This was revealed last time, and any contract | it?

with foreign monopolists results only in this sort of draining of this country's That is the neo-colonial ecowealth. The same thing is happening. nomv. We have become a beautiful hunting ground for foreign capital. independent, we are happy. I am also quite happy like Shri Manubhai Shah that our country is today producing something. We were not producing even pins. Now heavy industries we are having. We are quite happy and it is a great thing, and we should be proud of our wrokers, of our technicians. Is that enough? The country demands something more than that. Most of us who are old are happy that the country is independent, but the boys who have come after 1947 are not going to be satisfied, and that is why you see the unrest among young men, the unrest among students, the unrest among those who come out of the colleges. They become a happy hunting ground for extreme politics because they are frustrated, and it is the failure of the elder leaders to understand what is happening now that is going to bring about such a big crisis in The private capitalists have country. been encouraged. They have found that in the countryside rich peasant economy is coming. They have seen that the peasant is not in a position to have his own land. The scarce resources that can come out of the peasant holdings are spent by rich neasants and feudal landholders in luxury buildings and luxury spending and nothing else. How do we industrialise? We industrialise with the help of foreigners; we industrialise with the huge loans we are getting. Rs. 6000 Rs. 6000 g. This is crores of debts we are having. what you are doing. I would therefore say that the time has come when for a rapid industrialisation as far as possible we must try to depend on our own swadeshi know-how. It is high time we do it. I know, for example—last time also I explained that-in the case of scooter there is a small factory in Kerala which is producing it indigeneously, absolutely no collaboration. Why don't you help it? We are in a position to have also power tillers without anybody's help. Why don't you help it? I asked the question last time. It is time that you help such people who are prepared to have no collaboration with anybody, who set up our own industries. Are we in a position to do

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Then again these foreign plantations are doing so much harm. Why not we nationalise them? Why not the Government accept it? It is high time we do it. Most of the foreign plantations have their agents in England. sell the products at a lesser price with the result that we are cheated of our foreign exchange, we are cheated our profits. They say that Indian tea will not be in a position to compete. Actually it is not so. The position is they are selling through their agents at a much higher price to other countries. So the time has come when that we take over industries like plantacan take over certain industries, the consumer industries, so that the sector is in a position immediately to get profit, we encourage the co-operafive sector, we do not allow foreign collaboration.

Lastly, I would also like to say that your attack on monopolists is sufficiently serious. What happened? I will just point out that on the 26th April the central organ of the Communist Party of India, New Age, comes out and says: But their motto seems to be to destroy what they cannot remove; so bonfires are being made of whatever files remain in their Calcutta office. They have given the photostat. This is what is being done. When an enquiry is being orderd, all their files are being burnt. Here I can place it before you. This is sufficient evidence for you to immediately act and see that these things are not allowed. Why not nationalise some of these firms. Mr. Manubhai Shah has also said ...

SHRI BHUPESH GUPTA: Have you got the photostat of files being burnt by the Birlas?

SHRI BALACHANDRA MENON: Yes. So, I would say that you nationalise some of these things. It is no more a question of controlling the monopolies. It is a question of taking over them, who have turned out to be antisocial, who will not allow even Courts to get at their files. I would say that the time has come for us to see that some of these monopolies are shown their right place, that we nationalise these industries. They are not going to allow the Courts of law to enquire into their misdeeds.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Triloki Singh.

SHRI BHUPESH GUPTA: Reference has been made to photostat copy which has been shown...

SHRI ARJUN ARORA (Uttar Pradesh): You are the editor of the paper. Do not quote your own paper.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not right that you should quote your paper. Please sit down.

SHRI BHUPESH GUPTA: Copy has been produced here. I am wanting to know whether the Government is aware of this thing, whether they have tried to get hold of this particular thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please sit down.

SHRI BHUPESH GUPTA: Why should I sit down? I want to know, because it is a matter of considerable importance.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard that.

SHRI BHUPESH GUPTA: But let him say.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I cannot compel him to say. He has noted it. Mr. Triloki Singh.

SHRI TRILOKI SINGH (Uttar Pradesh): Mr. Vice-Chairman, at the moment we are discussing both the policy and the functioning of the Ministry of Industrial Development, Internal Trade My difficulty, and Company Affairs. Although this Ministry Sir, is this. has a very big name, industrial development in the Government of India is the concern of so many other Minis-But with all that, through you, I would like to draw the attention of the hon. Minister to the industrial policy resolution adopted four een years back and the objectives set forth therein. I would be much obliged if Minister while replying to debate gives out how much of industrial policy resolution was implemented and the success achieved. One of the objectives was that Government would train up a cadre of managerial and technical personnel. I do

not know if my effective steps have been taken that way. I come from U.P. and wha I find, Sir, is that whenever any autiorised Controller is appointed in any textile mill or mill or any other industry, invariably it is an IAS officer who has had nothing to do vith industry, and instead of putting the things in order, our experience is t at they bungle and damage the mi s of which they been put in c targe more than what the original prop ietors as the managing directors had been doing. The policy of the Gover ment of India is—and it is a correct policy—that more and more industries should be brought into public sector. But how can we do it, if we do no have the necessary ma-nagerial skill. Therefore my submis-Therefore my submission to the han. Minister and the Government of adia is that they should take immedia e steps to set up institutions or w atever they may be, in consultation vith experts in the maaagerial and echnical lines, to provide the necessary cadre for running and managing effectively and efficiently the mills.

Now, Sir, one of the main objectives of the Indus rial Policy Resolution is to remove dispurities in industrial development b tween certain areas. come from J.P. My misfortune that the indu trial development of U.P. has gone ba k within the last fifteen years since the adoption of the Industrial Policy lesolution. It was more industrialised before 1956 than it today, and during these 15 years least eleven extile mills have stopped functioning (* are partially working. Only recently about two and a half years back, he New Victoria Mills of Kanpur which had an employment potential of more than six thousand persons came to grief. It took the Government of I id a two and a half years to appoint a Authorised Controller. And even win this appointment of an Authorised Controller, the mill has not started fully unctioning as yet.

Sir, the Company Law, the Indian Companies / ct, confers ample power upon the Go ernment of India to intervene in the affairs of a public limited company in case things go May I know from the hon. Minister if he was no aware that the affairs of the New Vic or a Mills of Kanpur were going the wong way and, if so, why did he not ake immediate action to see that the unctioning of the mill was

continued and the management chang-But that was not done. And what is true of the New Victoria Mill is true of so many other mills, factories and sugar mills in U.P. About Kanpur, my hon. friend, Mr. Arora, who hails from that city, would be able to tell the number of factories that have closed down. Instead increasing, the employment potential of the textile workers in Kanpur during the last fifteen years has come That is not the success of industrial policy. That, Sir, I would submit, is a failure and it is one factor which cannot be ignored. It is high time that the Government of India were alive to their responsibilities and kept a close watch over the functioning and working of these mills.

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What is this Ministry for? What is industrial development? A few months back, I happened to go to Agra. Agra is famous for its cottage industry of shoes. A deputation of the shoemakers met me and said that one of the pins or nails or something like that which is an essential and necessary component in the manufacture of shoes in Agra, which is also earning foreign exchange for this country, is imported. And it is not imported ample or sufficient quantities. Is it not the policy of the Ministry to see that things that are not made in this country are made here? May I know from the Minister if he has got any list prepared of these items which are not made in India and which in the near future or in the distant future, in a phased programme, the Ministry proposes to take up and see that the country becomes self-sufficient in that respect? I do not know what is your experience or the experience of the hon. Minister. If one were to get himself X-raved in a clinic or hospital, the doctor's reply "Oh! there is a shortage of films." What is this Ministry doing? What has it done to ensure the production of photographic films in country, when it is a Ministry of Industrial Development? To a lay-man like myself who has had nothing do with any industry in his life, it seems that if this Ministry is not concerned with these things, what is it concerned with? I would like to know from the hon. Minister.

One of the hon. Members from the other side rightly raised the question unemployment. Industrial policy means providing more and more jobs

to the people. The 1968 figures entered in the employment registers go to show that there were three million unemployed people in 1968. then, their number must have gone up by at least 15 or 20 per cent. What is this Ministry going to do? There is the Ministry of Industrial Development; there is the Industrial Policy Resolu-But along with them, the number of unemployed is increasing leaps and bounds. This morning we were talking about the Naxalities. all humility, I would like to submit that all Naxalities are not a bad people, they are not a bad set of people, if 1 might say. Mahatma Gandhi had credit of adding a word to the English dictionary, 'Himalayan'. The Naxa-lities have the credit of adding a word to the English dictionary, "Naxa-lite". What does it mean? "We are unemployed, we are educated, we hardworking, we are well built-up. But we have nothing to do". They do not find justice. How long are we going to keep people satisfied on promises of long distant future, promises which are not likely to be fulfilled during their life-time? That is not possible. What has given birth to Naxalite movement? It is not confined only to one small village in North Bengal, Naxalbari. Everyday we read in the newspapers that the Naxalities are doing this, they are doing that. Why are they doing this and that? I wish the hon. Minister for Industrial Development and his Government looked into the causes of this malady, this increasing malady which is enveloping the country. If one burns the portrait of Mahatma Gandhi, if a set of young men a university building or a university library and burn down the works of Mahatma Gandhi, although I hang my head in shame, I am not surprised. If this country could produce a man who could shoot Mahatma Gandhi dead, this country could also very well produce men who would burn the portrait of Mahatma Gandhi. That is nothing in comparison to the bullet that killed the great Mahatma. Rut that might have been an individual and isolated incident. But this is thing widespread, this is something which is contagious, which is enveloping the whole country. It is not confined to any particular region or particular State or district. I wish the hon. Minister for Industrial Development gave anxious thought to this problem and solved it. I think, Sir, that his Ministry alone can take effective steps to solve the problem of unemployment.

I would like to draw his attention to What is the Industrial Policy Resolution for? It is for the economic betterment of the country. How can any country and any people be economically well off if 70 per cent of the people of that country are dependent upon agriculture? And let me tell you, Sir, and through you the hon. Minister that there are more persons dependent upon agriculture today than they were 30 or 40 or 50 or 60 years back. That accounts for their economic backwardness. If one were to go through the Census figures of 1901, he would find that there were lesser number of people dependent upon agriculture than they were in 1961 or would be in 1971. I would submit. Sir, that the position would be still worse in 1971. Therefore, my submission is this that howsoever limited his functions may be, taking an overall picture and keeping in view the objectives set forth not only in the Constitution of India but also in the Industrial Policy Resolution and also in the various declarations and resolutions adopted, not only by this House, but also by both the Houses of Parliament, the hon. Minister should reorient policy in such a manner that a larger number of people get employment, that they are not fed on promises which are not likely to be fulfilled. Lectures, promises or resolutions are not going to satisfy anybody.

I would also, through you, like to draw the attention of the hon'ble Minister to the per capita income of this country. 1960-61 it was Rs. 306. In 1968 it was Rs. 319, only Rs. 12 and a few annas more than what it was eight years back. Therefore, Sir, the least said about it the better. (Time bell rings) Have I got two minutes more?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please continue.

SHRI TRILOKI SINGH: Something has been said about the working of the public sector undertakings. I had an occasion of going to Bhopal once. Just now I find that the Heavy Electricals of Bhopal is a concern of the hon'ble Minister. Some one told

me that the I eavy Electricals was not working to its full capacity. I would have been sati fied if it had been working even to half of its capacity. According to the figures given to me there 1½ years ago, it was so low; it was not even one fourth of its capacity. That was the condition of the Heavy Electricals in Bhopal.

We have thee I talking much about the electrification of tubewells. The work on electrification of tubewells in U.P. was held up because of want of electric Meter. It was held up not for one week or two weeks or two menths but for almost about a year. What is this Ministry unless it knows the needs of the country, not only the needs, it should create the needs of the people and caler to them and see to it that there is o scarcity?

About the affairs of the Company Law, Sir, I wa told by a friend-I have gone through the Companies Act—that the Indian Companies Act not only empowers the Central Government to take action in certain cases but casts a duty upon he Government to take action in certair contingencies. If the Government do not do it, they can be charged with description of June 1 charged with dereliction of have got a c se before me. It is not possible for the to give the full facts.
The Indian It m and Steel Co. of Bengal had entered into a deal with a trust known as Da nousie. Crores of rupees that way have been lost to the company. If the hon'bl Minister likes, I would like to pass in the entire facts to him. The thing has been hanging fire for more than 15 years. The two companies were a nalgamated under an Act of Parliament And what does one find there? Crores of rupees have been lost. The att ntion of the Ministry was drawn to it lut nothing effective was done. If the Act lays down a duty upon the Government, then it is up to the Governm nt to see to the thing once their at ention is drawn to any lapses. They should take immediate attention. There should be no leniency, no delay in such matters. Therefore, Sir, through ou I would once again tell the Minis er that he should reorient his policy. I e should take immediate steps to procues the requisite number of managerial and technical cadres. He should see that whenever any company goes wrong the hands of the Government immediately come down upon the board of directors so that things are not allowed to continue. Thank you, Sir.

श्री बालकृष्ण गुप्त (बिहार) : उपसभा-ध्यक्ष महोदय, मैं तो मंत्री जी से यही कहूंगा कि उनका मंत्रालय औद्योगिक विकास का मंत्रालय नहीं है, वरन् औद्योगिक अवनित, औद्योगिक पतन और औद्योगिक स्कावटों का मंत्रालय है। और यह बिलकुल सही बात है।

श्री जगदम्बी प्रसाद यादवः विकास शब्द को उसमें से हटा दिया जाय ।

श्री बालकृष्ण गुप्तः इसलिए यह उचित होगा कि विकास शब्द उसमें से हटा दिया जाय । पिछले पांच सालों में हिन्दुत्नान में कोई विकास नहीं हुआ है। या तो इस मंत्रालय को ही हटा दिया जाय और उद्योग घंघे लोगों के लिए खुले छोड़ दिये जायं ताकि व अपने उद्योगों को अपनी मर्जी से बना सकें या फिर किसी और तरह की व्यवस्था इसके लिए होनी चाहिए। मैं जब बच्चा था तब इकोनामिक्स पढ़ता था उस समय हिन्द-स्तान दुनिया में आठवें दर्जे का औद्योगिक देश था और इस समय उसका नम्बर 20 वां भी नहीं है, उससे भी नीचे चला गया है। पौने दो करोड़ की आबादी वाला छोटा सा देश ईस्ट जर्मनी हमसे औद्योगिक उत्पादन में आगे है और जापान तो आज 8 करोड़ टन लोहा बनाता है और शिपिंग में, दुनिया के 50 फीसदी जहाज बना रहा है। किस मृंह से ये हमारे सामने बैठे हैं। इनको तो शर्म आनी चाहिए। आज हिन्द्स्तान के 50 करोड़ लोगों में से अधिकांश बेकार घूम रहे हैं। मैं कलकत्ता शहर से आता हूं। वहां बेकार ग्रेजुएट, बेकार इंजीनियर्स और बेकार चार्टर्ड एकाउन्टट्स आज नक्सलपंथियों का सहारा ले रहे हैं। अभी-अभी इस हाउम में नक्सल-पंथियों की बड़ी चर्चा चली थी। इन नक्सल-पंथियों को पैदा करने वाले ये कांग्रसी कुड़े के ढेर पर बैठे हुए फलरहीन अली अहमद

[श्री बालकृष्ण गुप्त]

साहब हैं, जिन्होंने हिन्दुस्तान में औद्योगिक विकास को इस तरह अवरुद्ध कर दिया है, कि जिस तरह किसी वक्त श्री लियाकत ान ने एक फैसला लेकर किया था। हर हिन्**दु**स्तान का व्यापारी असंतुष्ट है। वही उनकी खुशामद करता है, जिसको कि लाइसेंस मिलता है। वही ताईद करना है। आप किसी को हिन्दुस्तान में कहीं भी भेज कर देंखे, कलकत्ता में भेजें. बम्बई में भेजें. मद्रास में भेजें. बंगलीर में भेजें, कोई भी उनकी पालिसी से राजी नहीं है, कोई भी उनके मं ालय से सहमत मिलेगा। उन का यह मंत्रालय घुस का अङ्घा बन गया और किसी को भी लाइसेंस बिना घस दिये बिना इन्दिरा महारानी के यहां परी भेंट चढाएे नहीं मिलता है। अब तक जितनी बातें इस हाउस में हुई हैं, उनमें केवल ऊपर की लीपापोती ही हुई है, लेकिन असली अवस्था जो हिन्द्रस्तान की है वह किसी ने वर्णन नहीं की। मझे बड़ी शर्म आती है कि यहा पर बडे-बड़े सोशलिस्ट आचार्य आकर बैठे हए हैं। मोहन धारिया, चन्द्रशेखर और कृष्णकान्त ही समझते हैं कि हम तीन ही ईमान-दार हैं और हम तीन ही सोशलिज्म के कार्लमार्क्स हैं और हम ही हिन्दुस्तान में एक नये किस्म का सोशलिज्म स्थापित करेंगे, लेकिन जब उद्योग ही नहीं रहेंगे, तब धंधे ही नही रहेंगे, जब कल कारखाने ही नहीं रहेंगे, तो दाढ़ियां वैसे ही जल जायेंगी, जो आज फड़फड़ाती हुई नजर आ रही हैं। मैं तो बहुत दुःखी हो गया हूं। मुझे यह देख कर तकलीफ होती है कि जापान हमरा कच्चा लोहा लेजा रहा है और उसका वह स्टील बना कर हमसे आधे दाम में बेचने को तैयार है। अभी थोड़ी देर पहले हमारे एक दोस्त ने कहा था कि 1,200 रुपयेटन का स्टील आज हिन्दुस्तान में ब्लैक मार्केट में 3,500 रुपये टन पर बिक रहा है। यह कथा आज की नहीं है, यह पिछले 18 महीने से हो रहा है

और हिन्दुस्तान स्टील के सेल्स मैनेजर एक एक वैंगन के एलाटमेंट में 10, 20 हजार रूपया घूस ले रहे हैं और कहने को यह मंत्री महोदाब बैठे हैं, अभी कहेंगे कि इसको पकड़ेगें, उस को पकडेगे, लेकिन आज तक पब्लिक सेक्टर का कोई भी बड़ा अधिकारी घुस लेते हुए नहीं पकड़ा गया । आल इंडिया की कैरोसिन आदि की एजेंसी जिनको दी जाती है, उनसे घूस ली जाती है और सरेआम उनकी दरें बंधी हैं। उनके रेट है। उनके बारे में डिस्कशन होता है कि फलां जिले म एजेंसी का इतना पैसा लगेगा, इतने टन लोहा मिलेगा और उसके लिए इतना पैसा लगेगा। इतना रुपया एल• आई० सी० से कर्ज लोगे, तो इतना रुपया घस का लगेगा। यह सब हम देखते हैं और उसके बाद ऐसी अनरियल बातें यहां करने से देश का औद्योगिक विकास होने वाला नहीं है, इससे कोई औद्योगिक उन्नति होने वाली नहीं है। हमारे सामने देखते-देखते जापान एक मिलियन टन से 85 मिलियन टन पर पहुंच गया और इनका पब्लिक सेक्टर जिसकी इतनी ्डुग्गियां पीटी गयीं, बडे-बडे लड़के इधर उधर भेजे गये, मास्को भेजे गये प्रशिक्षण के लिए आप देखें कि उसको क्या हालत है । उसमें घाटा ही घाटा है। कमाडिंग हाइट्स की बात होती है पब्लिक सेक्टर में, लेकिन देखिये कि वह किस गर्क में डूबा जा रहा है। आप पब्लिक से रुपया ले ले कर, एक्साइज टैक्स लगा लगा कर आप उस घाटे को पाट रहे हैं। नेशने-लाइज करने से क्या होता है। सूरज उग चुका, अंग्रेज रेलवे नेशनेलाइज कर गये, लेकिन आज तक उसका प्रबंध ठीक नहीं हुआ। 35 अरब रुपये की यह रेलव है और जो कोई यात्री उस पर चढ़ता है, जो कोई थर्ड क्लास में सेकेंड क्लास में बैठता है, बैठता है या रेलवे मंत्रालय को गाली देता है, लेकिन कुछ भी नहीं हुआ। रोजाना भाड़ा बढ़ता जाता है, फिर भी उस रेलव में भी घाटा है, जिसकी पुंजी अंग्रेजों के जमाने में संचित हुई थी, जिसमें 7 अरब अंग्रेज छोड़ गये थ और अब जो

35 या 34 अरब त ह पहुंच गई है, लेकिन इन्होंने | 20 साल के स्वर ज्य काल में केवल दो हजार मील नई रेल बन ई है। तो यह इन लोगों की उपलब्धि है और पे लोग यहां आ कर खड़े हो जाते हैं और छ ढप पीटने वाले ढप बजाते हैं। ढप बजाने से तो यह हिन्दुस्तान चलेगा नहीं। इनका तो इस्तीफा देदेना चाहिये और यहां से हट गाना चाहिये।

यहां डलहीजी प्रापर्टी की बात होती है, हमारे एक मित्र ने वहां से इस बात को उठाया। अमेरिका में काई भी इडस्ट्रियलिस्ट डलहौजी प्रापर्टी जैसी ची। करता तो उसका काम रूजवेल्ट के जमारे में ही चालु हो जाता। यह इंडियन आय त की ही कम्पनी है, इंडियन आयरन के कंट्रों ग शेयर होल्ड किये हुए हैं और इनका वस्पती ला डिपार्टमेंट चुपचाप बैठा है, तमाशा टेब रहा है; क्योंकि वह बिड़ला नहीं है, वह सं बीरेन मुखर्जी साहव है, इनके कृपा पात्र है उनके ऊपर वह कैसे हाथ उठायेंगे, सब न स तपंथी से ले कर के आर्गे-नाइजेशन कांग्रेस तक के सब बंगाली शायद इकट्ठे हो जायं व रेल मुखर्जी के पक्ष में, इसलिये इनको डर लगता कि बंगाल का यह कारखाना है वह कितना हं इल्लीमल करे, ।कतना ही गलत करे, उसके बारे में हाथ उठाने को नहीं है. हाथ तो टाट पर उठायेंगे, बिड़ला पर उठायेंगे, डाल । या जैन पर उठायेंगे, इस पर उठायेंगे, उस पर उठायेंगे, इसको मारेंगे, उसको पीटेंगे; नोंकि उनकी रक्षा करने वाला कोई नहीं है। ले केन जिनके पीछे नक्सलपन्थी तक खडे हैं, उनके वारे में क्या हालत है। यह मंत्रालय है। मह मंत्रालय नहीं है, यह दो करालय है, यह घूसालय है और लोगों को ब्लैकमेल करने का एक बड़ा भारी डिपार्टमेंट है। तुम्हारा यह लाः प्रेंस कैंसिल कर देंगे, तुम्हारा यह कैपेसिटी छीन लेंग। अभी कल एक लड़का मेरे पास आया था, गह 5,700 रुपये में एक स्कूटर खरीद कर लाया है। मैं पिछले साल इटली गया था, वहां ,200 रुपये में वही स्कृटर बिकता है। तो यहां ऐसा ही प्राइवेट सेक्टर है

और ऐसा ही पब्लिक सेक्टर है, सब जगह लोगों की लूट मची हुई है। बम्बई अधि-वेशन में दो करोड़ रुपया खर्च हुआ, कम्पनी डोनेशंस तो बन्द हो गये, किन्तु यह रुपया कहां से आया, किस आसमान से टपक पड़ा, कहां से किस गुप्त गुफा के जरिये चला आया, यह हिसाब देने को कोई तैयार नहीं है। जबर-दस्त झूठ का सामाज्य स्थापित होता जा रहा है, सफेद झठ, बिलकुल झठ, एक दम झूड रात दिन चल रहा है।

DR. K. MATHEW KURIAN (Kerala): Sir, I have a request to make to you in the beginning. I being a new Member I hope you will be a little benevolent to me in terms of the time-

Sir, I would start by saying that the report on the Ministry of Industrial Development contains a lot of complacency about the actual facts of the Indian industrial structure. It gives an impression that we are on the road to rapid or sustained industrial advancement. On the contrary, the facts presented in the report itself very clearly indicate that the economy, paricularly the industrial structure, is in the whirlwind of a deepening crisis and expanding problems. The report itself does not contain adequate information on the structure of the industrial society that we live in. On the contrary, the report has tried to conceal the mental facts of the Indian industrial structure by loading the report with a lot of irrelevant or relatively less relevant information.

I would start first with the problem which was raised by some honourable Members, the decline in the industrial rate of growth. Why has there been a decline in the industrial growth rate? I am not quoting all the facts and figures for the sake of brevity. But it is very clear from all the reports including those of the Planning Commission and the studies of the Ministry of Industrial Development that from 1964-65 onwards the rate of growth has declined. The rate of industrial output has come down. I think one must very clearly identify the reasons as to why there has been a decline in the industrial growth rate or why there has been a tendency to decline in business activity for some time past. I

[Dr. K. Mathew Kurian]

would like to advance four or five maior reasons of fundamental policy implications which I hope the honourable Minister of Industrial Development will kindly note. Firstly, I would like to suggest that despite the Industrial Policy Resolutions of 1948 and 1956 which have stood as monuments of resolutions or statements which have been grossly violated. The Industrial Policy Resolutions today stand completely eroded by the continued ad hocism of the Government of India despite all the policy statements of the Government of India. Despite all the tall talk of the Government of India, the society that we have actually created is an outright capitalist society led by the big business. I think this has been reiterated by Members of the ruling party and this has been borne out by a lot of studies published cently. I would like to advance the point that uneven development in the industrial structure, uneven development between classes and sections of the people on the one hand and between regions on the other, is a fundamentally herent law of capitalist development. It has even been reiterated in the draft Fourth Five Year Plan, 1969-74, on page 14 where the Planning Commission refers to the dilemma in industrial To quote the Planning **de**velopment. Commission-

"The largest corporate groups are the most advantageously placed to seek and obtain foreign collaboration and to expand or to initiate a number of large and new activities. Therefore, acting through them may appear the easiest and quickest way of industrial development. In the process there is inevitably an increase in concentration of economic power."

Now I would like to say that the industrial development policy of the Government of India has been largely guided by short-term. ad hoc, requirements, and this has completely eroded even the rudiments of long-term industrial strategy. I would like to put a straight question to the Minister of Industrial Development: What happened to the industrial strategy embodied in the Second Five Year Plan? It was a well-thought out strategy based on heavy industries supported by small-scale industries of household type and

small industries using modern implements, progressively. I think the whole concept of the heavy industrial strategy and modern industries in the small-scale sector have been eroded by the ad hoc decisions of the Government after the Second Five Year Plan. Therefore, I suggest that a serious look into what has happened, into the erosion of industrial policy after the Second Five Year Plan, is necessary.

I would also like to make a reference here to the uneven industrial development between regions and States in India. We have the brief but monumental, report of the Pande Committee on Identification of Backward Areas. Mr. Pande, the Secretary of the Planning Commission presided over this Committee Committee and has brought out, in my opinion, one of the most monstrously unscientific In this report they have selected tain criteria for identifying backward regions and those criteria are most unscientific and cannot be sustained on the basis of economic or statistical principles. For instance, just to bring to your notice one simple fact, they have taken about ten index numbers of uneven importance. They have grouped together per capita income, mileage per lac population and square kilometre and so on and so forth and added them up as if they can be added up without assigning weightage. It is a rudimentary, elementary, principle of statistics that when index numbers of uneven importance are up, weightage must be given. find in this report that the selection of criteria, and even the very process of aggregation of the index numbers are actually very unscientific. So I request the Minister of Industrial Develop-The Govment to scrap this report. ernment and the Planning Commission should withdraw this Pande Committee report which is monstrously unscienti-

I would also like to make a constructive suggestion that the Government may appoint a National Commission on Regional Imbalances which may include on it representatives of all the State Governments, representatives of the Central Government, experts of the Planning Commission and outside experts in economics and in statistical theory. I think without such a Commission, consisting of experts, it is likely that decision on industrial alloca-

tions will be taken in the name of reducing region il mbalances which in fact aggravate regional imbalances for the sake of political priorities. I would now come juestion of distortion in the industrial structure caused directly by foreign ait and collaboration that have beer receiving. Mr. Manubhai Shah reite ated his opposition act of deviluation in 1966 but we must remember that it was precisely the policy which Mr. Shah, as Minister, had pursu'd which led to the whole crisis in our foreign trade, which led to the whole erosion of the cost efficiency in he export sector. We have been givin; cash subsidies and export incentives across the table and propping up inefficient industrial units who cannot really compete in the international mar et I think our dependence on foreign aid and collaboration taken the country almost to the verge of not only poverty of ideas but has cut at the roo, of the cherished principles and p licies which this Nation has accepted. I uggest therefore that we have a se ous second look into entire policy of foreign aid and collaboration. Vhen I refer to foreign aid. I would also ike to refer to one of the completely neglected areas of our foreign aid, namely, India's freign aid and collaboration to other countries. We are su posed to have a policy of constraint inc restraint with reference to foreign id we receive but with regard to the aid and foreign investment which are oing out from India, we seem to be completely complacent. As a matter of fact, in the name of promoting join ventures abroad, ostensibly for promoting our exports, the policy which Mr. Shith had introduced has been in fac lelping big business. The Birlas are oing to the African Asian coun ie, and dabbling in internal politics and propping up oligerchies in the African countries. It is a dangerous trent which he must understand. Exp rt of capital through big business is rading to erosion of our foreign policy. I think a serious second look in terms of our industrial policy of joi t ventures abroad is necessary.

A lot has been said about the role of the public sector. What has been missed in the whole discussion is that the public sector can, in certain conditions, work in the interest of the private sector itself.

SHRI G. A. APPAN (Tamil Nadu): On a point of order.

DR. K. MATHEW KURIAN: 1 ar not yielding.

SHRI G. A. APPAN: He is speak ing for the first time, it is a maider speech. He should be given more time He is making very valid points.

THE VICE-CHAIRMAN (SHRAKBAR ALI KHAN): Are you prepared to give your time to him?

SHRI G. A. APPAN: No.

DR. K. MATHEW KURIAN: 1 think Mr. Appan will give me two minutes from his time. Thank you.

About the role of the public sector, the point which has been missed in whole discussion is that the public sector is in fact helping the private sector. The expansion of the public sector even to so-called commanding heights is of no use unless the public sector and the people who sit on the pinnacle of power in fact utilise the public sector in the interest of socialism and socialist advance. As a matter of fact public sector has not been working as a model employer in many respects. I here refer to the P. & T. Department. Even though the Government of India has withdrawn the disciplinary cases against the P. & T. workers, in Kerala, 13 workers are still kept out. Disciplinary action has not been withdrawn. On the contrary the PMG is continuing his disciplinary action against the postal workers. The Government of India has not acted as a model employer in many respects. Therefore what is important is whether the public sector in theory expands its total investments or total output. What is really crucial is what is the character of State power or the character of the Government of India which controls the public sector. Unless the Government of India is wedded to the working class interests and is prepared to implement seriously the policies which will help the people generally, particularly the vast majority of the working classes in this country, they cannot talk about socialism. The public sector will remain only a myth which cannot be practised.

On the industrial licensing policy, Shri Krishan Kant pleaded for reorientation of the industrial policy in the light of the Industrial Licensing Committee report, while Mr. Shah asserted

that the industrial licensing policy cannot solve the problem of monopoly. would like to make this fundamental point that we have been trying to operate on marginal peripheral matters without linking them with more important aspects of policy. For instance reduction in regional industrial balance cannot be successful unless we operate across the line, for instance on plan allocation by the Planning Commission to the State Plans, or the Central sector allocations and the Centre-State devolution of funds by the Finance Shri Mahavir Tyagi Commission. headed the Fifth Finance Commission and I had an opportunity to appear before that Commission. I would like to say, with due respect to Mr. Tyagi as a friend, that the Fifth Finance Commission's report and the allocations have in fact aggravated the problem of regional imbalances. More money has been allocated to States which are industrially advanced rather than to industrially backward States. I think the whole pattern of allocation of Central funds through the Planning Commission, through Central sector allocations and by the Finance Commission's

At the end I would make two points. Under the National Textile Corporation Act about 3 or 4 textile mills are supposed to have been taken over in Tamil Nadu but we find that extremely onerous conditions have been imposed on the working class. For example, under the agreement, when sick are taken over the working classes must abrogate most of the rights they have received through years struggle. It is suggested that they must make a cut in the DA out of the DA of Rs. 140, a cut is made of Rs. 40 or Rs. 50. The working class is being denied even the privileges which are now available in the private sector. In pursuance of the decision by Government to reduce DA when textile mills are taken over under the Act, private industrialists are trying to continue this procedure and impose cuts in DA in the existing mills.

devolutionary procedure has to be re-

oriented.

Similarly, despite all the attempts of the Kerala Government for revitalising the Coir industry and the Cashew industry, we find still callous negligence on the part of the Central Government. The State Government had put up schemes for revitalising the coir industry costing only Rs. 15 crores, but the Centre has no money to give assistance to the coir industry for revitalisation, an industry which is export-oriented. But the same Government has enough money to increase the allocation for family planning from Rs. 96 crores in the earlier Fourth Plan draft to Rs. 300 crores in the revised Plan. When reallocations are made across the line for family planning and other items expenditure, industries which are necessary for sustaining the economy of the backward areas are completely neg-lected. Similarly, for the cashew industry we had asked for the taking over of cashew imports through the STC, it is still hanging fire. I would request the Minister to make a clear statement on this. Lastly I reiterate the importance of the proposal I made that the Pande Committee report on identification of backward areas should be withdrawn and scrapped and a National Commission on Regional Imbalances be appointed.

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Trade and Company Affairs

SHRI BANKA BEHARY DAS: Mr. Vice-Chairman, I am one with those who have accused this Ministry that it has failed to further the industrial growth in this country and has failed to regulate the industrialy policy the licensing policy of this country. I was very much astonished when Mr. Shah decried the Dutt Committee and branded its report as a drain inspector's one. I may remind him-he is not there—as to what is this PUC or PAC meant for. It may give some suggestion for modification in the structure of this indus ry but after all it went into the whole question of how public It also undertakings work. goes through the very question of how finances of this country are managed and that is why the PAC has been established. While Parliamentary mittee like the PUC, the PAC and the Fstimates Committee go into the question of failure of the Government and the public sector undertakings of this country, it would be wrong to say that there should be no committee to go into the affairs of the licensing policy of this country or the private secfor of this country. So I think has done great injustice in saying it and trying to justify what is happening in our private sector in this country. is proper for us that after so many years of functioning and managing the industrial policy of this country, should evaluate how far we have succeeded in this I am not going to say

anything about tle Dutt Committee ream not in agreement port with which on major things. But I want to say that The Economic Times' year went into the very question of the corporate giants of this country, and you will be asto ished to know that the Economic T mes, which is not wedded to the policy of the drain inspector, who functions to protect private sector of this country, gave some illustrations, and their research resaid that according port to the 1967-68 accounting year we had 101 corporate giants in the private sector out of which Tat is controlled 9 corporate giants with 175 per cent of the assets, and Birlas 11 giants with per cent. of the assets of those Foreign-controlled corporate giants companies had 30 corporate giants out of those 101 corporate giants and they controlled 27.8 per cent. of the assets of those 101 corporate giants of this country. It mean that only two corporate giants, Tatas and Birlas, and another 30 corporate giant out of those 101 corporate giants, they control 57.4 cent, or more of the assets of those 101 corporate giants. I hink the Economic Times went into this question. did not function as the drain inspectors of this coun v. So I think Manubhai Shah, when he decried the Dutt Committee I eport, he did not do justice to it. Al the same, it is proper for all of us parliamentarians and the citizens of the country to know how the industrial policy and the licenssing policy of thi country have been so regulated that they have given berths to the mor opolists in this country instead of fulfilling all those object-tives of the Indu rial Policy and they have backed the monopolists, whether they are foreign concerns or they are indigenous concerns. Mr. Vice-Chairman, in this conrection I am not one with Mr. Manubh i Shah when he said that in the earlier di ys the applications were for so many licences and so many licences were also given and perhaps within these four or five years there is a decline in the pplications and also in the licences. Now I may remind him that though he Dutt Committee has not gone into those aspects, if he scans the reports of the Government of India on the working of this Ministry, he will find nat though so many licences were given, most of those licences were not utilised or those licences were taken only to pre-empt the capacities in this country so that the

small entrepreneurs or new entrepreneurs cannot come to the market. 1 think Mr. Manubhai Shah gave a distorted picture when he only went into the question of the applications, and the licences given, and did not go into the very important aspect of how many licences. . .

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SHRI MANUBHAI SHAH: I have given the production figures and shown how from 9 per cent it has come down to minus 0.6 per cent.

SHRI BANKA BEHARY DAS: Yes, yes, I agree there. I will reply to that point also. But I want to emphasise that, when we compare statistics, also we must go to the very basis, because apart from the Dutt Committee, we in this House always condemned the big business that they have taken so many licences but have not utilised those licences up till now. I rather accuse this Ministry because, up till now, they have no machinery, to see how many licences, that were taken within the last ten or fifteen years, have not been properly executed up till now though they continue to have these licences. These questions have been asked in this House and the Ministry has always failed to give any answer. They have always taken the plea that statistics are not available. Therefore I want this question to be answered. So much praise has been made of this Dutt Committee report, with which I am not in agreement at Mr. Vice-Chairman, Sir, though the Dutt Committee went into the question of how Government's licensing policy has favoured the big business in this country, the solution that they have given is only going to help those very monopolists in this country. I won't go into this question because in this Bulletin of Small Industries the new In-Licensing Policy has adumbrated and it has been clearly "According mentioned thus. Government decision, undertakings be-longing to the Larger Industrial Houses, as defined in the report of the Industrial Licensing Policy Inquiry Committee", that is, the Dutt Committee, "together with foreign concerns and subsidiaries or branches of foreign companies, would be expected, along with other applicants, to participate in and contribute to the establishment of industries in the core and heavy investment sectors." What will be the re-

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[Shri Banka Behary Das.]

sult if this industrial licensing policy, which has been accepted by the Government of India only a few months back, is followed? The net result will be that all those big houses, which have been branded as monopolies, will given all fillip. If this industrial li-censing policy is not changed, the result will be that all those monopolies and the large business houses will go to the core sector and their capital and their assets will grow to the detriment of the ceonomy of this country. So I think the hon. Minister, when he replies to this point, will say that they will revise the policy so that the large business houses do not get all the advantages.

Mr. Vice-Chairman, Sir, in this connection I want to say something about foreign collaboration. There is no time; so I won't go into the details But the worst contribution this Government is in the matter If you see this foreign collaboration. the history of Japan, you will find that in Japan they always purchase a large number of technical know-how and other things, and also enter into foreign collaboration sometimes. But there will be no single instance in Japan's history where they have accepted repetitive know-how. But in this country we have accepted always and have gone in for technical know-how so many times though we have all those things in our country. And you will be astonished to know that here I have this report that recently HMT went foreign collaboration with some Czechoslovak firm in regard to the manufacture of tractors and it is pending the approval of the Government of India. And that has been the reply given to me on the 27th of April. You will be astonished to hear that in our country we are wanting foreign collaboration as far as the tractor industry is concerned, and have gone in for a large number of collaborations for 8 to 10 hp, 28 hp, 35 hp, 45, hp, 50 hp, and 65 hp, and we are going in for collaboration for 20 hp tractors again. I will again remind the Minister ιhat the Central Mechanical Engineering Research Institute, in 1968, have stated that they have developed the design and the technical know-how and that a tractor of 20 hp can be manufactured in India without any assistance from foreign concerns, and yet in this collaboration

they are going in for, they will invest about Rs. 15 crores as far as I remember, and more than half of it will be in foreign exchange. So I would plead here again that, instead of revising the policy as far as foreign collaboration is concerned, the Government of India is still adopting the same old policy and they are going in for indiscriminate foreign collaboration, as a resulof which, for every horse-power tractor, we have to have fresh collaboration and arrangement with countries.

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Mr. Vice-Chairman, Sir, as far the public sector industries are concerned, I am afraid I have not much time to say what I want, but I am very sorry to say that, in spite of the fact that the Committee on Public Undertakings have reported about the poor working of the public sector undertakings and those weakness have been taken advantage of by the industrialists this country—persons like Mr. Manubhai Shah too spoke so much in praise of the private sector and decried the public sector in this country-nothing has been done to remove them. But I will plead here that in the Industrial Affairs Ministry, or some other Ministry, they should try to develop a cell so that they can function as a striking force to see where the inefficiency of the public sector is and how far it can be remedied by taking follow-up My friend, Mr. Krishan Kant, gave some statistics how the officers who are in the different Ministries are functioning as Directors and how they cannot spare any time to function efficiently either as Chairman or as Directors of the public sector undertakings in this country. So I would rather say here that the Industrial Affairs Ministry or some other Ministry. should develop a cell so that they can well look after all the public sector industries and try to coordinate their activities, because all the Departments in this country are virtually employers with regard to one public sector industry or another public sector industry and yet there is absolutely no coordination between them. They should see that a better type of personnel management is developed in this country so that the public sector undertakings could function efficiently would plead here that it is high time, because of the inefficiency in management, because of the inefficiency in management to secure raw materials from other ountries, because of the inefficiency a egards the pricing policy and bec use of the inefficiency as regards distribution also, they should develop a cel so that they can have a coordinate approach to the public sector indust ies in this country thereby all the pitfalls that are there. can be remo ec. Here also I want to say that their licensing policy should be completel revised. I hough licensing policy is not the entire thing to regulate the industrial growth of the country to he extent the Minister thinks it will in a regulatory economy an industrial licensing policy has And unless vital role to play. industrial lic using policy is completely changed the net result in the coming years will be instead of curbing monopolistic endencies we will be having more r onopolies because sectors are irrually reserved for the private secto or the larger business An t the small entrepreneurs will not be able to prosper but persons like Te as and Birlas, these big business hou es which are already under the clot is of suspicion will take all the adva tages of the new industrial policy if this country.

Thank you

SHRI MA HAVIR TYAGI: Sir, I want to make some confessions which may not be very complimentary to me but in this I of se I have taken an oath of truthful ass and loyalty to the country. (Interruptions) I believe in just listening to friends quietly and not in obstructing them. I never obstructed you and so I would request my friend to listen to whatever I say even if it is unpalatable.

hese ideologles As regard of socialism, com nunism, capitalism and so on, somehow or other personally I am of the view that these are all mere ideologies at I I do not have any reli-1 them. I do not gious faith them as dog nas. I want to go by results, what he objective is and what we have aclieved. I agree with the view that o'r objective should be ameliorate and improve the conditions of the lowe classes. The have-nots must be looked after more and more, with that I agree, but to go on abusing one sect on or the other and decrying it is a 'hing I personally do not believe in. And I must confess I am orthodc x conservative in I would like my friends who have been travelling about to just compare as to what is the condition of the lower classes in Russia, in Czechoslovakia, in Japan, in America and other countries and then come to some conclusion. Is it a fact that communist countries have improved or have others also improved or is their condition also bad? For instance, sweepers who sweeps the dusty surface in America-in papers I have readearns a pay of more than Rs. 1500 per month. Eighty per cent of the people there own cars. It means their standards are very high, may be even then they are not happy but that is a different matter but if the standards of the lower people is higher there I would not condemn America. I would naturally congratulate them. The same is the case here. I do not believe in abusing Tata or Birla or others whatever they are. I respect them, I love them because I know there was a time when even a needle was not being manufactured in India. After all they started companies and other things, may be their method is wrong but we hav**e** passed this company law for the purpose of seeing that these Tatas, Birlas and others are not allowed to exploit the shareholders whose money they are Are we not controlling playing with. So according to Gandhian way them? I must say that it is not their money, it is the money of the shareholders and the company law was enacted with a view basically to safeguard the interests of the shareholders. As far as the hon. Minister is concerned, I must confess that it pains me because they are like my kith and kin. I have been in their Government for years and although we have parted company now there is no antagonism or anything like that,

SHRI BHUPESH GUPTA: The Company Law Board in that respect did not help you very much perhaps.

SHRI MAHAVIR TYAGI: After all, even with their own policies and principles they are still much nearer to me than my neighbour here because I am still nearer to their policies than those of my friend. Their policies and our policies are akin to one another practically and therefore I have differences with them, although I sitting on the opposite benches. If they are honoured I feel happy. If ' are doing better service to the nation and if they are successful I must con-

[Shri Mahavir Tyagi.]

gratulate them. That is my attitude towards them but at the same I must give my reactions to the Minister. Roundabout the corridors of your Ministry there is a lot of talk of corruption. I do not know whether you are aware of it or not. People are all talking of these unpleasant things and he hangs his head in shame after seeing the atmosphere about there. That is what is happening whether it is licensing or any other Therefore please be careful to see to it that that atmosphere is awarded off. As regards their working, I must stay that there is so much delay in the Ministry. It is a regular complaint that the files are delayed, that is a thing you have got to look I have no motives to attribute to you. I must confess in my own time when I was Minister of Revenue expenditure Pandit **Jawa**harlal Nehru was being persuaded by the Congress President to enact a law for the companies to contribute to political parties but I opposed it to the last and when they agreed to do that I told them frankly that I was not going to accept that. I said I will fight my elections with my own money. Deshmukh also agreed with me. Somehow. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You were promised 3½ minutes, you have taken 6½ minutes.

SHRI BHUPESH GUPTA: Those were days according to you of look-facers and touch-feeters.

SHRI MAHVIR TYAGI: confess if that thing were not agreed to corruption would not have gone on on this basis. Now funds are collected for the party everywhere, here, in the States, because people have to fight elections and the shareholder's money is given by the proprietors companies for this purpose. This sort of corruption has to be I would suggest to the hon. stopped. Minister to enact a law that no contribution will come from the companies. After all, whose money is it? Suppose I am a shareholder in the Tatas.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We have already done it.

SHRI BHUPESH GUPTA: No; we have not done it fully.

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SHRI MAHAVIR TYAGI: I my friend here gets a contribution of Rs. 20,000 from the Tatas, since I am a shareholder, he is getting my money and he fights against me because I am opposed to him. How can I contribute to his party when I am opposed to him but yet that is what is done indirectly by the Directors. The shareholders are not a party to this. This sort of thing must be stopped.

Now there was one thing pointed out by Mr. Triloki Singh. About a year ago a representation was made to the hon. Minister about that company having kept 8,80,000 shares in a trust of its own. This was an illegal and criminal action and the Minister promised to take action but no action has been taken so far. I hope you will please take necessary action in that matter.

My only submission is that we must manage it in such a way that the man in the street, that the small town people who are unemployed might get employment. I agree with the sentiments expressed by many of the Members of the Opposition and also from that side. Practically the whole House is one on But of course I differ in one There is this talk of public thing. sector and private sector. I do want to make any distinction between them. Do whatever you like but the private sector must be controlled by the company law in such a way that they may not go on exploiting the share-holders and their workers. I do not wish to say anything more.

6 P.M.

SHRI BHUPESH GUPTA: In the olden days he used to tell us that there were some people in the Congress Party who went and touched the feet of Shri Govind Ballabh Pant. They were touchfeeters. Some Congressmen used to decide by looking at the face of Nehru. They were look-facers. His English I am talking about. Those were the good days.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): These were his old jokes.

SHRI SANDA NARAYANAPPA (Andhra Pradesh): Mr. Vice-Chairman, Sir, considering the present circumstances in the country the industrial

policy shoul be changed in such a radical and arid manner that we can solve the unemployment problem and we can improve our industrial development and production. In 1948 the industrial policy had been changed. has been changed also in 1956 and With all these changes in the policy, we could not achieve the expected results. Production has not come up to expectations in the public undertakings. So many industries have been started in the public sector crores of ruples have been invested. Most of the public undertakings are now loosing and they are not able to profi: In all these public make undertakings mostly foreign sonnel are appointed to the neglect of indigenous technical know-how. There are 6,000 engineers unemployed in the courtry as per the statistics given by he Government. How are we e iployment for all these to create engineers? Ve have invested a sum of Rs. 3500 creres in all these public undertakings. Excepting a few all the others are rinning on a loss and we are unable to meet the requirements of the consume s in the country. Regarding foreign cohaboration we are much more dependent on technical how and also foreign financial collabo-This must be reduced to the minimum. I nless we develop and encourage our indigenous technical people and enco rage the use of indigenous resources an raw materials, we cannot create rose employment and we cannot encourage technical know-how in the countr. In respect of the smallscale industri s sector, the Government of India have now liberalised their policy. Up o Rs. 1 crore any man can start an industry in the country without grant of any licence. That is the liberality which the Government has shown to the public, so that more industries may come up in the small-I do not know whether scale sector. the · Ministry before announcing this policy, consulted their small-scale industries depa tment and found out whether it is possible to attract a number of people to start small-scale industries in the country or are there any hey have not thought of difficulties. making any onsultation like that, but the policy has been announced. it beneficial to the small-scale industry? Up to Rs. 1 crore means big people who have got money, enter the and start small-scale industries. people who have already started smallscale industries are finding it very

difficult to get raw materials and to sell their finished products. They are finding it very difficult and they are not being given adequate finances. In all these matters if the present policy of the Government is going to continue, I think it will be more detrimental to the small-scale industries In sector. this connection, I request that the banking department must also liberalise its policy and give adequate finance to start big and small industries in the backward areas. Further, I wish to say that there is shortage of fertiliser, shortage of scooters, shortage of cars and shor age of other consumer goods in the country. The people are facing difficulties in the country. In order to meet the demands of the public, I think the Government must start more industries in the public sector and to solve the growing unemployment problem too. Then only it will be possible to meet the requirements of the general public and the talk of socialism will become a reality. Food, clothing and consumer articles should be supplied at reasonable rates to have a decent living for the ordinary man, instead of going on changing the industrial policy to suit some big business Houses. It is no use simply shouting slogans of socialism or announcing statements. The Government should come forward with real steps to solve the present crisis in the country and create more employment the educated unemployed. Government should produce more consumer articles to make the country self-sufficient in all respects and discourage dependence on foreign collaboration and technical know-how. With these few words, I will close my speech. I thank you.

SHRI G. A. APPAN: Mr. Vice-Chairman, many of my hon. friends have said that the industrial policy should be changed. No doubt I agree with them. We should achieve more economy and efficiency in our public undertakings, about which a lot has been said by others and I entirely agree No industrial undertaking with them. under the Government can be a viable proposition. Unless an institution can support itself and make profit, it is better that we do not have such an institution for the prestige of solving the unemployment problem. I have a number of points to make, but for want of time and since the Minister wants to reply, whatever I want to say I may be able to tell him personally. Things should be done in the interests of the nation, rather than of Ministry of Industrial

score an advantage in publicity or utter something on the floor of the House for the sake of publicity. I only want to draw your attention to this. There are 241 Government undertakings, both of the Centre and the States, with a paidup capital of Rs. 1,559.30 crores. Many of them are making losses According to the Reserve Bank of India's latest report, the profitability ratios of the giants are deplorable. In 1967-68 the ratio of gross profits to sales moved down from 1.3 per cent to a mere 0.4 per cent. The ratio of non-giants also declined from 9.2 per cent to 6.4 per cent. Gross profits as a percentage of total capital employed receded in the case of the giants from 0.4 per cent to 0.1 per cent and in the other case from 5.9 per cent to My only request to the 4.4 per cent. hon. Minister is that any company or industrial undertaking cannot go on making loss perpetually. He should constitute committees to go into them, not after two years, but every month. and see that production and efficiency prove in the larger interests ∩f country. With these words I would like to conclude. I would be able to present my views to the Minister personally.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Mr. Vice-Chairman, I have listened with great attention to the observations made by the hon. Members while discussing the policy and the working of my Ministry. I am indeed grateful to them for the many useful suggestions and observations they have made in course of this discussion.

SHRI BHUPESH GUPTA: What will be the fate of them?

SHRI A. G. KULKARNI: You just wait.

SHRI FAKHRUDDIN ALI **MED**: In a debate of this nature which has covered a wide and extensive ground it is difficult to touch upon each and every point which has been made out in the course of the discussion, but I shall try to deal with some of the important matters which have been dealt with by some of the hon. Members.

First of all I would like to take up the question of the decrease in the expansion or growth of industry in our

One of the hon. Members went country. to the extent of saying that while there has been an increase in industrial production up to the year 1964, there has been no increase since 1966. May I submit that while it is true that the rate of growth in the early 1960's up to 1965 was in the vicinity of 8 to 9 or even 10 per cent. . .

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SHRI BHUPESH GUPTA: Never it

SHRI FAKHRUDDIN ALI AH-MED: In some of the years...

SHRI BHUPESH GUPTA: The rate of growth in the industrial sector fixed under the Third Plan at 11 per cent. As against that the rate of growth has never been more than 8 per cent. In fact it is less. Today it is 6.5 per cent, and in the preceding year there was no rate of growth, there was really a decline. If you look at it in background of the Plan, you will find that the rate of industrial growth is far below the target of the Third Plan. This has to be accounted for by the Minister.

FAKHRUDDIN SHRI ALI AH-MED: I hope the hon. Member would give me time to deal with the subject in a manner in which I would like. was dealing with this question that while in one particular year the increase had been 10 to 11 per cent, generally in the early 1960's the growth was an average of about 8 per cent. Since 1966, actually for the years 1966 and 1967, there was no increase in production at all. the production has again picked up since 1968. In 1968 it was about 6.2 per cent. In 1969 it is 7.4 per cent and if we exclude the cotton textile industry. I make bold to say that the growth during the last year has been as much as 10 per cent. So, it is not correct to say that during the last two or three years there has been no increase in industrial production. I have occasion to quote figures in Lok Sabha the other day, and I would not like to repeat and take the time of the House by quoting all those long figures, but I think the hon. Members may have had occasion or the opportunity of looking at those figures which I cited there which will convince them that in many of the sectors, particularly in the engineering sector, there has been a considreable increase in production. Therefore, I submit that while I agree that there is a good deal of change in the industrial situation and in the industrial policy when my hon.

I was saying is this that one of the essential ingredients for increasing production in our country is that we must have faith in the public sector. We must allow the public sector to go in various other directions, in the direction both of consumer goods and intermediate goods, and also in directions where there is gap in production. Today the difficulty is that if we allow the public sector to come in in certain fields-take, for instance, the paper industry where the industry was delicensed, where the industry was free to make an investment and increase the production of paper, where the paper was also decontrolled, in spite of all these facilities there has been no increase so far as investment in paper industry is concerned with the result that I am frightened that in two or three years' time there may be a shortage of paper and we may be faced with great difficulty on Therefore, account of that shortage. where such gaps are visible, which are likely to happen in industries which are in the hands of the private sector, the public must come in to fill up those gaps in production; then only there can be an increased tempo so far

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friend was the finister and at the present time, at the same time I must say, I do not wish to put any blame on anyone but it may e due to optimistic rea-sons or due to reasons which at that time were consi ered more weighty, the investment in so ne sectors was so heavy that actually the was one of the causes of recession in the year 1966 and 1967, and that brough about imbalance in our industrial production. Together that the fall in greulural production of about 20 to 25 er cent and two successive droughts at d no investment in the public sector by Government in various activities, these ic ually were the reasons for recessi n in 1966 and 1967. from which we have recovered in the year 1968 and 909. I personally feel that there is othing for us to be frightened that his increase in production will not be maintained. In fact I am optimistic th t the new policies which we have adopted will help a large number of entrepen us to come on in the field and help is in increasing produc-But if w ave to maintain the speed in the ind strial production in our country, we mu t depend on the public sector, and unl ss and until there is growth and exp nsion of the public sector, unless and until the public sector goes in various other directions, direction of even co sumer goods...

SHRI BHU ESH GUPTA: How many officers have you got in your Ministry who () not believe in public sector at all? This is very important. I know there are officers in your Ministry who are interest in sabotaging the public sector. Who does not know that your so-called \dviser, Mr. Ghosh opposed to the policy of public sector, us against all progressive policies? These are to be stated because these are homilies and we do 101 want homilles. that this Ministry had been seein filled with office s--I am not saying that every officer is ad-some of whom are dead opposed t public sector and progress—oriented rolicies. I gave example of the spealled Adviser, Mr. Ghosh. There re others. Shall I name them?

SHRI FAK IR.UDDIN ALI AH-MED: I would again request the hon. Member not to intervene and interfere with what I have to say because in a few minutes I have to go and I would seek your indulgence to let me say what I have to say during the few minutes I have at my disposal. What

SHRI BHUPESH GUPTA: We agree with you in what you say.

production is concerned.

SHRI FAKHRUDDIN ALI AH-MED: I would like to point out that I would not say that everything is in order so far as the functioning of the public sector is concerned. There are many defects which have to be overcome; there are many difficulties which have to be overcome.

SHRI BHUPESH GUPTA: But you should not defend a man like the Director of Telephones here, in a public sector undertaking, against whom lots of charges of corruption have been there.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Gupta, you should not get up every minute.

SHRI BHUPESH GUPTA: The hon. Minister should give the number and names of those people, and we would like to know what action they have taken against them Otherwise, it would defeat the purpose of the debate.

SHRI FAKHRUDDIN ALI AH-MED: I have to go...

SHRI BHUPESH GUPTA: I have also to go. Do not say what you said ten years ago. Say how you have organised your Ministry with people with a sense of respect for or faith in the public sector. My fear is this that you have around you all types of people, saboteurs of the public sector.

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. SHRI FAKHRUDDIN ALI AH-MED: My short reply is that the officers are to carry out the policy enunciated by the Government, and I have no reason to believe that any officer will have the courage to disobey the policy laid down by the Government, whether it is a socialistic policy or not.

SHRI BHUPESH GUPTA: They make the notings for you-you are a busy politician—and they mislead you and then you formulate the policy conditioned by their prejudice and biassed Therefore, it is no use saying notings. Everybody knows that theoretically the officers are to obey you. the trouble is that some of the Ministers are too much preoccupied with various things and some of them eat out of the hand of the same officials who how to sit on files, tamper even official reports and so on. Therefore, I say, Sir, these are to be explained. Mr. Fakhruddin Ali Ahmed, I am here only for that. The blessed ICS and the big IAS people, where do they come from?

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): You have said enough.

SHRI JOACHIM ALVA (Nominated): We want to know whether the Government gave permission to Mr. Bhide to join the Voltas.

SHRI BHUPESH GUPTA: Against how many people action has been taken. I know about some of the departments—from the way in which they are running, it is a waste of money; they do not bring out anything, I say. Mr. Fakhruddin Ali Ahmed may be a good man.

SHRI CHANDRA SHEKHAR: I am sorry to say that these aging Members are quite slow to understand that corruption is no disqualification in this Government. Why should they bother?

SHRI BHUPESH GUPTA: I apologise. I forgot that corruption is no disqualification. Mr. Chandra Shekhar,

corruption is not only no disqualification, it is a high qualification.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): I request Members not to interrupt the Minister; let him finish his speech.

SHRI FAKHRUDDIN ALI AH-MED: I think the hon. Member has had his say. We are actually not discussing any officer and I again repeat that it is very unfair to make reference or to mention the names of officers who cannot defend themselves.

SHRI BHUPESH GUPTA: On a point of order. My point of order is this. When I am giving names and mentioning officers, it is most unfortunate and it is highly improper for the hon. Minister to issue a sermon that I cannot name the officers? Why am I here? If you protect them, if you shield them, it is my public duty here to disclose the names in the interest of the nation and for their examination through the forum of Parliament. Who feeds the Birlas? And what do the Reports say, the Dutta Committee's Report. Dr. Hazari's Report? Who fed the Birlas? Who issued licences and indulged in corruption? 1 hope the Minister will never utter such things. It is not for the Minister to tell me as to what I should utter here or not, We are not here for the pleasure of our Ministers, we are here to stand for what we consider to be in the public interest. And one thing is there. The wretched bureaucracy is a cesspool of corruption, is a cesspool of bribery, is a cesspool of everything that is indecent—it is tide up intimately with big money. And unless there is disengagement between big money and your high officials, nothing you can do. I hope, let us have the privilege of taking the names at least.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Mr. Gup^{ta}, you forget that just as you feel it your duty to mention something, he feels it his duty to defend, if he thinks that something is right.

SHRI BHUPESH GUPTA: I agree. But he should not say that it is unfair on my part to do so. I have been an experienced Parliamentarian here. It is not only fair on my part—he should welcome it—and it is my duty. Mr. Fakhruddin Ali Ahmed, I leave vou at present. I have got another engagement, I have to go. Somebody is waiting for me.

Re D₁ cursion on working of Minis ry of Industrial

THE VIC 3-CHAIRMAN (SHRI AK-BAR ALI (HAN): Mr. Minister, I think you should not force him to remain. Let him go.

FAKHRUDDIN ALI MED: I am glad that my friend is willing to go.

SHRI BI UPESH GUPTA: On a point of orc r. Can he say that he is glad that a Member is willing to go? Would I be right if I say that I am glad that M. Fakhruddin Ali Ahmed is willing to leave the Cabinet? I will not

The only th ng is this. You better answer this point. Mr. Chandra Shekhar is sitting with a truck-load of files about your corrup io 1, not about you personally, but about your Ministry's corruption and sc on.

SHRI CHANDRA SHEKHAR: I shall request Nr. Bhupesh Gupta not to mention Chancra Shekhar. I am quite disillusioned with this Ministry, I am quite disillus oned with this Government also. I am keeping scrupulously quiet on every iss ie. I do not want to waste my breath on these matters because during the last hree years, I have come to realise that corruption is no disqualification in this Government, And the more we plead against corruption other maladies, the more the persons are benefited. So we keep quiet. At least we will be serving the country by our silence. And my experience about this Industrial Development Ministry is so shocking, shocking, damaging—and—what say—agonising that I prefer to keep silent rather than express my opinion about it.

SHRI BH'JPESH GUPTA: I am prepared to ag ee with him except that I do not wish to keep quiet.

SHRI FAKHRUDDIN ALI AH-MED: I hose that after all these observations, the 1011. Members will allow me to make a few observations before I conclude.

I was jus pointing out that it is true that there h s been a change both in the industrial si uation as well as in policy since the tine my hon friend was Minister in charge of this Department. And if there was sluckening of growth in industry, it was not due to any lack of effort on the part of those who were in charge of th. Ministry-whether now or in he past-but due to reasons over

which they had no control. I know that my friend might have undertaken something, taken some action—being optimistic that that was likely to yield fruit in the future. But that optimism was not realised and it created an idle capacity in a large number of areas and also it created an imbalance of investment, with the result that there was some impact so far as the recession was concerned.

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Then also there were two bad years of drought when the agricultural production went down by about 20 to 25 per The investment in Governmental activities had to be slowed down. Take, for example, the machine tools. were yielding profit and were showing increased production from year to year. But in the year 1966-67 the increased production of machines were not sold by them when they had a big stock with the result that production had to But in 1968-69 the proslowed down. duction has gone up because there is a demand for machine tools, and they have also gone in for diversification. The Watch Factory also is showing an increased production so far as are concerned. Similar is the case with other public sector undertakings also. I would not like to go into the details of all of them. They have shown considerable improvement during the last one or two years. In fact, some of these public sector undertakings, according to the project reports themselves, were not supposed to yield profits or returns till According to the project report, the Heavy Electricals, Bhopal, was not expected to go into full production and yield profit till 1972-73. These are facts which have to be taken into consideration. Then we have to consider the utility of these public sector undertakings, not only from the point of view whether they are yielding profit or not but also whether they have brought about import substitution in our country. And I maintain that on account of these public sector undertakings, a good deal of things, a good deal of material capital equipment which we were importing and we would have imported, today is being manufactured in our country. That does not mean that we should be complacent about these matters. There is scope for a good deal of improvement in all the public undertakings, and we shall do our hest to see how that improvement can be made so that the public sector undertakings may serve the purpose for which they have been set up in our country.

[Shri Fakhruddin Ali Ahmed]

The other point which has been raised here is about the licensing policy which has been recently enunciated by the Government. I would like to submit that this licensing policy has been announced after taking into consideration the recommendation made by the Dutt Commi tee. After taking into consideration all these various reports and recommendations, the Government have announced the licensing policy, and I submit that in announcing this licensing policy, to a great extent we have accepted the recommendations made by the Dutt Committee.

Now, some of the hon'ble Members feel that the exemption of licensing up to Rs. One crore will bring about existence of further monopolies in our country. On the one hand we want freedom for the purpose of establishing industries in our country at least so far as the small and the medium sector enterprises are concerned so that they may not have to bother with the question of filling an application to the Government and losing time about which Mr. Manubhai Shah mentioned a good deal. Now they can straightway establish an industry provided the investment is of Rs. One crore, provided they do not require 10 per cent. or more than Rs. 10 lakhs for foreign exchange for capital equipment. These are the conditions under which they can establish an in-dustry where the investment or the expansion is up to Rs. One crore.

SHRI PREM MANOHAR: Will not retard the small-scale industry?

SHRI FAKHRUDDIN ALI AH-MED: It will not retard the small-scale industry but it will help it. Here this exemption does not apply to larger houses, as has been defined by the Dutt Those people will have to Committee. apply to the Government for licences if they want to establish industries in any particular area.

We also have a policy of removing regional imbalances. If in a particular area we do not find any entrepreneur of medium size who is prepared to establish an industry in a particular State which is backward from the point of view of industrial production, and if a big house comes and says that they are prepared to go to that particular area and esablish an industry, there is no reason why they should not be allowed to do so.

SHRI KRISHAN KANT: Why does the Government itself not go to States?

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FAKHRUDDIN ALI AH-SHRI MED: There is no reason why he should not be allowed to do so if we have in view the question of removing regional imbalances in our country.

My friend raised the question why should the Government, should not go? The Government would certainly to go in those areas, but where they are restricted on account of resources limitations or other limitations, on account of financial limitation, then generally it is much better that some one who is prepared to do it should be allowed instead of not doing anything in that particular region at all.

My friend has raised the question that by giving this exemption for investment up to Rs. One crore, the small-scale sector will be affected. My submission is that the small-scale sector will not be affected for his reason. Eeven when the exemption limit was Rs. 25 lakhs, those who were exempted from licensing could go into the small sector at that But under the new policy, indusries have been reserved under statute for the small-scale sector.

SHRI A. G. KULKARNI: At that time there was a banned list.

SHRI FAKHRUDDIN ALI AH-MED: At that time even, those people who were exempted from licence up to Rs. 25 lakhs could go in for the smallscale industries. But now those people who have been exempted from taking licence of up to Rs. One crore, will not be allowed to go in for industries which are reserved for the small-scale sector because they have been reserved under the statute. Not only that, there is the question of banned list. It was prepared for two considerations, one, that certain items which were reserved for the small-scale sector were banned so that there may not be over-production in the country. For that purpose they were banned. But now we are giving statutory protection so far as the small-scale industry is concerned. Therefore, there is no question of banning those items.

On the one hand, we say that people up to Rs. One crore will be exempted from taking a licence, on the other, they were maintaining a banned list for items other than those which have been reserved for the small-scale industries. That will be ve y inconsistent with the policy of welcoming new medium entrepreneurs to come forward and take up production.

Not only this we have also the idea of joint sector. We have also the idea of a core sector of heavy investment. Another idea is wherever it is possible for the Govern nent, particularly in industries which are strategic industries which are vital industries, which are of vital interest to the country, they will go in for public ur dertakings, but where it is not possible or us to provide funds or to gnd funds for taking up those activities under p blic undertakings, what is the harm in allowing the big industrial houses to gc in for the develop-ment provided hey are also controlled by the other previsions under the Mono-polies Act? Too ay they are not allowed to do anythin which will result in monopolies. They will have freedom subject to the restrictions which will be placed on them by the Monopolies and Restrictive Trace Practices Act which we have alread passed. Therefore, all these things ha e to be taken in by itself but togeth r with other policies, with other enactments, which the Govment have placed before this House, and for which the approval of the House been tak n and which will be followed so th t while the growth on the one hand s maintained, the imbalance is not created, the monopolies are not allowed obe created in the Country. That will be the policy of the Government, and on the basis of that policy, which we wish to pursue, we will go in for increased industrial production in our country.

SHRI A. G KULKARNI: What about raw ma er al?

SHRI MAH AVIR TYAGI: What about protectir y he shareholders of the Indian Iron wo have been deprived of 8.80.000 share. In the Indian Iron by the Directors? You had promised a year ago to look it to it and take suitable steps. Nothin has been done. Under what influence you have not done it?

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Please note down your points.

SHRI FALHRUDDIN ALI AH-MED: I kno v what the hon'ble Mr. Tyagi is referring to. He is referring to the Dalhous e Trust of the Indian Iron chares. We I now about that. SHRI MAHAVIR TYAGI: Shri Ajit Prasad Jain and Shri T. N. Singh wrote a letter to you and you replied to it eight months ago. Nothing has been done.

SHRI FAKHRUDDIN ALI AH-MED: Now this matter will take a long time and I would not like to take the time of the House . . .

SHRI A. G. KULKARNI: Please say something on the raw materials and the statutory protection for small-scale sector.

SHRI FAKHRUDDIN ALI AH-MED: So far as raw material is concerned, I am just trying to find out the material here...

SHRI A. G. KULKARNI: Do not go to other rubbish.

SHRI FAKHRUDDIN ALI AH-MED: No, this is not rubbish. So far as raw material is concerned, the main difficulty in granting raw material licences to the small-scale sector is the lack of information on the production and import requirements of small units. A sub-committee has now been appointed consisting of representatives of the Development Commissioner, Small-Scale Industries and the State Directors of Industries to make an industry-wise study of the requirments so that the problem can be solved. Meanwhile, the following improvements have been brought about: The maximum entitlement of all the new units has been increased from Rs. 50,000 to Rs. 75,000, an increase of 50 per cent. Old units can take advantage of the revised units wherever applicable. Additional steel imports have been authorised up to Rs. 10 crores for the use of small industries. The STC has been authorised to import Rs. 21 crore worth chemical items which are in short supply to meet the requirements of small-scale units over and above their normal import requirements...

SHRI A. G. KULKARNI: Sir, on a point of order. I know the Minister is in a great hurry to go. My point of order is that I do not want all these figures because I know all these things myself. I always study these things. My difficulty is different. My submission to the House is that the gross contribution by the corporate sector ran to Rs. 1300 crores while ours is about Rs. 1100 crores. We are giving a great many employment opportunities in the small-scale sector. (Interruptions)

[Shri A. G. Kulkarni]

The policy matter that I want the Minister to state is that everybody in this country, whe her a small entrepreneur or a big entrepreneur, will be treated according to his capacity. Sir, if you go to a villager in a remote corner and ask him to give you some statistics about his food requirements, how can that poor fellow tell you anything? (Interruptions) I want recognition to the small-scale sector. It must get its due share in the country.

SHRI FAKHRUDDIN ALI AH-MED: It has to be recognised and I agree with the honourable Member that so far as the small-scale sector is concerned, it suffers from two difficulties: one is the credit facilities and the other is the shortage of raw materials. So far as credit facilities are concerned, we have gone a great way in helping the small-scale sector to overcome this difficulty on account of credit in which it has been failing for a long time...

SHRI PREM MANOHAR: It is on paper.

SHRI FAKHRUDDIN ALI AH-MED: It is not on paper. The honourable Member should realise that. So far as the question of unemployment is concerned, we are aware that there is considerable unemployment among the educated people, particularly among engineers and diploma-holders, and the Government has adopted a policy that wherever an engineer wants to purchase a machine on hire-purchase system, he will not have to deposit any amount or give any security, and he can get a machine up to the value of Rs. 2 lakhs for the purpose of starting an industry. Similarly other facilities have also been provided for the purpose of making arrangements for his working capital from the...

SHRI PREM MANOHAR: Please ensure that no sureties will be required.

SHRI FAKHRUDDIN ALI AH-MED: The machine itself will be the security.

SHRI PREM MANOHAR: But surety is not security. Every man in-

sists on bringing two sureties of an equivalent amount; it may be Rs. 10,000, it may be Rs. 2 lakhs. Please clarify this point.

SHRI FAKHRUDDIN ALI AH-MED: It may be possible that they require you to give 20 per cent deposit. But to the extent...

SHRI PREM MANOHAR: They want sureties. Why do you avoid that question. They want sureties of an equivalent amount.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): He is saying that the security that was wanted is not required. Surety is required. There is a difference.

SHRI FAKHRUDDIN ALI AH-MED: Now, so far as the question of the raw material is concerned, apart from what I have stated, I am also thinking whether it is possible for the Government to have a bank where we can import and obtain all the raw material required for the purpose of small-scale industries and then distribute it through the State Directorates to all the small-scale industrial units. But my submission is that today the difficulty is we have not got the actual figures of production of the small-scale industries and that is where the difficulty arises. We are also taking steps to see that figures are collected on the production of every small-scale industry so that it may be possible for us to make an assessment of its requirements, both of imported raw material and of the raw material which is available within the country. And I can say this much that today 35 per cent of the production of the Indian industry is from the small-scale sector. And if that production has been possible, I do not know wherefrom they got the raw material and other material in order to bring about...

SHRI PREM MANOHAR: From the big industry and in the blackmarket.

SHRI A. G. KULKARNI: We are purchasing it in the blackmarket, from the big industrialists. That is how we are getting it.

SHRI FAKHRUDDIN ALI AH-MED: If there is any loophole, that loophole has to be plugged.

N. DHARIA: If the SHRI Μ. honourable Mini ter is in a hurry, I may appeal to the House that we should hear his reply tomorrow. There are some basic points so far as this Ministry is concerned. I was recently invited by the rower-loom weavers of There are about 40,000 powerl heard their story. looms in Surat. There are only 12 manufacturers this country for nylon yarn. And if this Government cannot take that much nylon yarn and i ic fails in distributing it to the power-loam weavers, what must be the fate of others? I think there is basi ally wrong. I can **something** appreciate the difficulty of the hon-ourable Minister And if he is in a hurry, certainly ve can meet tomorrow. We should get detailed replies from There ar some very important points which cannot be hushed up. Some basic poi, ts have been mentioned by honoura le Members and would like to nave replies in detail. Therefore, if the honourable Minister is in a hurry, le us try to sit tomorrow, but let us not hush up the matter. There are so many queries.

SHRI A. G KULKARNI: I support Mr. Dharia. The point is under Section 18(g) the Government has got all rights to control the production of indigenous raw materials. As Mr. Dharia has rightly stated, it is the duty of the Ministry of Industrial Development to do all these things. I wanted to know what the Minister was doing about it.

SHRI M. M DHARIA: Let us sit tomorrow. We must get all the details. I also want to put some questions which the honourable Minister will have to really If he is in a hurry now, we must get an opportunity tomorrow.

THE VICE- HAIRMAN (SHRI AK-BAR ALI KH. N): There was a debate and Members who wanted to speak have spoken, and now the Minister is answering the lebate. If any clarifications are there

SHRI M. M. DHARIA: It was stated by the honourable Minister that 35 per cent of the production has come from the smill-scale units, and the Minister also aid that he was lacking in information as to from where these small-scale units had secured the raw material. I may tell him that most of these small-scale units are purchasing

the raw material—the nylon yarn or some other artificial yarn—in the blackmarket, from big dealers and they are having all possible protection from the Government officers. And now the honourable Minister is not having that much information and if he wants that way to persuade this House, he will not be able to succeed. So let us sit to-morrow and let us get all the information.

SHRI PREM MANOHAR: Tomorrow the Minister must give replies to all the basic points. Then only this debate will be purposeful; otherwise, it will be fruitless.

FAKHRUDDIN ALI AH-MED: There is no question of it. Whatever information I have disposal, I will certainly place it before the House. Honourable Members were very impatient. I was just posing a question: While the small-scale complained of shortage of raw materials, there was 35 per cent of production from the small-scale sector. When they were complaining of shortage of raw materials, how is it that they could give so much production unless there was some loophole? If there is loophole, it has to be plugged. fact, I was going to say that I had a talk with some of these small-scale units and they told me that they were able to get the raw material in blackmarket. But when I asked them to give me the names from whom they purchased the raw material so that I may take action, they were not prepared to give me those names.

SHRI PREM MANOHAR: This is your job to find out. You should find out those names yourself.

SHRI FAKHRUDDIN ALI AH-MED: If there is blackmarketing and if someone knows of blackmarketing and he is not prepared to give the name of the person who is doing it, it is very difficult.

SHRI M. M. DHARIA: Again so many points of 'dispute are being missed by the Minister. If the Minister is prepared to give a guarantee to the small-scale manufacturers that they will get the quota, I shall produce the list within eight days. Let the Minister give a guarantee.

SHRI FAKHRUDDIN ALI AH-MED: I give a guarantee.

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SHRI M. M. DHARIA: I shall see that it is produced.

SHRI FAKHRUDDIN ALI AH-MED: I accept this challenge. names are given to me and they are found to be correct...

SHRI M. M. DHARIA: No. They are the manufacturers and they are the When they are producing something, they are the producers. must give a guartntee that they will get their quota: otherwise, this sort of guarantee will not help. I do not want this condition.

SHRI FAKHRUDDIN ALI AH-MED: It will be our effort to say that whatever is required by the small scale industry is provided to them as early as possible but what I say is this.

SHRI A. G. KULKARNI: I raising a basic issue. If the Minister assures me that commensurate with the production in the small sector, he going to allocate indigenous production of raw material as the imported material and using Sec. 18(b) to the big business in the country nylon manufacturers, I agree. Let him agree on the principle and we are prepared to agree.

SHRI FAKHRUDDIN ALI AH-MED: I would again repeat that on the one hand there is difficulty that we do not know the actual figures of production and we are taking steps to see that the actual figures of production...

SHRI A. G. KULKARNI: Where from you got the figure of 35%?

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Mr. Kulkarni, sit You have said what you wantay. You hear. If you are not ed to say. satisfied, you can put further questions for clarification or some other according to the rules.

SHRI FAKHRUDDIN ALI MED: So far as yarn for the industry is concerned, I am sorry that I am not dealing with that production. That is dealt with by the Foreign Trade Minis-

SHRI M. M. DHARIA: It is a small industry.

SHRI FAKHRUDDIN ALI MED: It is not a small industry and it does not come under small-scale in-It comes under the Foreign dustry. Trade. A complaint was made that exchange allocation foreign for the small scale sector is inadequate. That is a complaint which I have from the small-scale sector itself and we shall see to what extent we can improve the supply of foreign exchange, allocation so far as the small-scale industries are concerned.

Some complaint was made that there is delay so far as licensing is concerned and that files are being delayed. can assure the Member that no file is being held up. It may be that sometimes in the case of some licence, there has been some delay but for that the itself is not responsible Committee because I have looked into the figures myself and found that where all the information is made available to Committee, generally the licence is disposed of within 3 months but where the policy has not been decided or where information by the application has not been given then there is some delay. Sometimes though an application for licence is filed, they are written that they should supply all the other information but they take a long time in replying to the Government's letter and sometimes that is the cause delay and for that the Licensing Committee is not responsible. During the last two months they have speeded ap the disposal of the licences. Mr. Shah raised the question that because of the decrease in the number of licences. there is less industrial production. May I point out that upto 1964 there were no exemptions? Exemption up to Rs. 20 lakhs was introduced since 1964. Then a large number of industries were delicensed. For that reason the number of licences required is now much less and now, when we have adopted a new policy, that is, no licence will be required up to one crore, the number of licences are bound to go down and that itself will not be an indica-tion that there has been fall in industrial production. These are the few important points which I thought required replying and I hope the Members will be satisfied with what I have said.

SHRI KRISHAN KANT: I put two questions. First I asked why no notification about the Monopolies Commission is issued. When is it likely be issued? Secondly Mr. Sarkar resigned from the CSIR Committée

and others. s he continuing with the Birla Enquiry Commission and when is it starting to function?

SHRI FAI HRUDDIN ALI AH-MED: So f r as the notification is concerned, a the Member is aware, under the A t some rules have to be framed and t ey are being framed. We have consult d the people concerned and I hope ty next month we shall be able to annotince the Commission. So far as the 1 signation of Mr. Sarkar is concerned I heard that he had sent

a letter to the Prime Minister and the Prime Minister has sent him a reply. That is the only thing I know.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at fifty-nine minutes past six of the clock till eleven of the clock on Thursday, the 30th April, 1970.